

RATIFIED MINUTES OF MEETING No.23/15 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 03.02.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 23/15 of the Norms Committee (NC-I) for the licensing year 2014-2015 was held on 03.02.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

1	Case No.:59/17/80-ALC2/2014	Party Name: .PLANT ENGINEERING SERVICES,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00431/AM15/	RLA File :04/24/040/00076/AM11/	Lic.No/Date:0410115529 14.07.2010	Defer Date:17.03.2015
Decision: The committee noted that the firm's application has been sent to MSME ON 05.12.2014 and awaited the comments. Case is deferred to 17.03.2015.				

2	Case No.:23/9/80-ALC2/2012	Party Name: BHARAT HEAVY	Meet No/Date:23/80-	Status:
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	ELECTRICALS LIMITED	ALC2/2014 03.02.2015	Deferred
HQ File :01/80/050/00203/AM13/	RLA File :09/24/040/00136/AM13/	Lic.No/Date:0910053032 13.06.2012	Defer Date:17.03.2015
Decision: The committee noted that comments from EPCG Division are pending and 14 th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 17.03.2015.			

Case No.:6/7/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
3 HQ File :01/80/050/00100/AM14/	RLA File :07/21/040/00366/AM13/	Lic.No/Date:0710090351 23.08.2012	Defer Date:17.03.2015
Decision: The Committee noted that reply of the firm has been sent to DHI on 03.02.2015 for comments. Case is deferred to 17.03.2015.			

Case No.:18/15/80-ALC2/2012	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
4 HQ File :01/80/050/00353/AM13/	RLA File :07/21/040/00397/AM13/	Lic.No/Date:0710090531 31.08.2012	Defer Date:17.03.2015
Decision: The Committee noted that reply of the firm has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.			

Case No.:3/7/80-ALC2/2013	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
5 HQ File :01/80/050/00097/AM14/	RLA File :09/24/040/00544/AM13/	Lic.No/Date:0910055381 13.03.2013	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 19.01.2015. Case is deferred to 17.03.2015.			

Case No.:23/13/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
6 HQ File :01/80/050/00228/AM14/	RLA File :07/21/040/00068/AM14/	Lic.No/Date:0710095554 23.05.2013	Defer Date:17.03.2015
Decision: The Committee noted that reply of the firm has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.			

Case No.:2/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
7 HQ File	RLA File	Lic.No/Date:0910056185	Defer

:01/80/050/00526/AM14/	:09/24/040/00070/AM14/	30.05.2013	Date:17.03.2015
Decision: The Committee noted that firm's reply dated 12.12.2014 has been sent to DHI on 06.01.2015 for comments. Case is deferred to 17.03.2015.			

Case No.: 3/25/80-ALC2/2013	Party Name: THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
8 HQ File :01/80/050/00527/AM14/	RLA File :09/24/040/00069/AM14/	Lic.No/Date:0910056186 30.05.2013	Defer Date:17.03.2015
Decision: The Committee noted that firm's reply dated 12.12.2014 has been sent to DHI on 30.12.2014 for comments. Case is deferred to 17.03.2015.			

Case No.: 10/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
9 HQ File :01/80/050/00266/AM14/	RLA File :07/21/040/00090/AM14/	Lic.No/Date:0710096369 02.07.2013	Defer Date:17.03.2015
Decision: The Committee noted that reply of the firm has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.			

Case No.: 11/15/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
10 HQ File :01/80/050/00267/AM14/	RLA File :07/21/040/00126/AM14/	Lic.No/Date:0710096370 02.07.2013	Defer Date:17.03.2015
Decision: The Committee noted that reply of the firm has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.			

Case No.: 44/10/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
HQ File :01/80/050/00199/AM14/	RLA File :05/23/040/00113/AM14/	Lic.No/Date:0510358721 04.07.2013	Defer Date:17.03.2015
Decision: The firm's representative, Shri H.S. Walia, General Manager (Commercial) has attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Reminder has been sent to firm on 09.01.2015.Reply			

from the firm is awaited.

Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 17.03.2015.

12	Case No.: 40/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00125/AM15/	RLA File :07/24/040/00113/AM14/	Lic.No/Date:0710097716 23.08.2013	Defer Date:17.03.2015
Decision: The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for their comments. Case is deferred to 17.03.2015.				

13	Case No.: 43/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00128/AM15/	RLA File :07/24/040/00156/AM14/	Lic.No/Date:0710097714 23.08.2013	Defer Date:17.03.2015
Decision: The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for their comments. Case is deferred to 17.03.2015.				

14	Case No.: 45/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00130/AM15/	RLA File :07/24/040/00136/AM14/	Lic.No/Date:0710097715 23.08.2013	Defer Date:17.03.2015
Decision: The committee noted that the reply dated 21.07.2014 has been sent to MSME on 13.08.2014 for comments. Case is deferred to 17.03.2015.				

15	Case No.: 9/5/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00094/AM15/	RLA File :07/21/040/00389/AM14/	Lic.No/Date:0710097934 30.08.2013	Defer Date:17.03.2015
Decision: The committee noted that the reply dated 16.10.2014 has been sent to MSME on 30.10.2014 for comments. Case is deferred to 17.03.2015.				

16	Case No.: 50/15/80-ALC2/2013	Party Name:TERACOM LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00306/AM14/	RLA File :05/24/040/00199/AM14/	Lic.No/Date:0510364316 03.09.2013	Defer Date:17.03.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Case is deferred to 17.03.2015.				

17	Case No.: 1/2/80-ALC2/2014	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00001/AM15/	RLA File :09/24/040/00263/AM14/	Lic.No/Date:0910057521 10.09.2013	Defer Date:17.03.2015
Decision: The committee noted that firm's reply dated 12.12.2014 has been sent to DHI on 06.01.2015 for comments. Case is deferred to 17.03.2015.				

18	Case No.: 15/19/80-ALC2/2013	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00387/AM14/	RLA File :34/24/040/00097/AM14/	Lic.No/Date:3410038311 22.10.2013	Defer Date:17.03.2015
Decision: The committee noted that application has been sent to C & PC on 09.12.2013 followed by reminders dated 20.05.2014, 24.06.2014, 13.08.2014, 03.10.2014 and 09.01.2015 and decided to again remind the C & PC. Case is deferred to 17.03.2015.				

19	Case No.: 4/19/80-ALC2/2013	Party Name:JBM KANEMITSU PULLEYS PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00376/AM14/	RLA File :05/23/040/00313/AM14/	Lic.No/Date:0510370156 01.11.2013	
Decision: The committee decided to ratify the norms based upon written comments of DHI U.O. No.3 (109)/14-TSW (B) dated 06.01.2015(copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

20	Case No.: 8/19/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00380/AM14/	RLA File :05/23/040/00310/AM14/	Lic.No/Date:0510370619 08.11.2013	Defer Date:17.03.2015
Decision: The firm's representative, Shri H.S. Walia, General Manager (Commercial) has attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Reminder has been sent to firm on 09.01.2015.Reply from the firm is awaited.				
Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 17.03.2015.				

21	Case No.:13/19/80-ALC2/2013	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00385/AM14/	RLA File :05/24/040/00249/AM14/	Lic.No/Date:0510370609 08.11.2013	Defer Date:17.03.2015
Decision: The committee noted that the firm's reply dated 14.05.2014 has been sent to C & PC on 17.06.2014 followed by reminders dated 13.08.2014, 03.11.2014 and 09.01.2015 for comments. Case is deferred to 17.03.2015.				

22	Case No.:19/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00415/AM14/	RLA File :05/23/040/00363/AM14/	Lic.No/Date:0510373038 10.12.2013	
Decision: The committee decided to ratify the norms based upon written comments of MSME vide ID Note No. 30(123)/2013-ME dated 21.11.2014 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

23	Case No.:21/21/80-ALC2/2013	Party Name: GLOBE HI-FABS	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00417/AM14/	RLA File :05/23/040/00364/AM14/	Lic.No/Date:0510373033 10.12.2013	Defer Date:17.03.2015
Decision: The committee noted that MSME has provided the written comments vide their ID Note No. 30 (123)/2013-ME dated 21.11.2014. The committee deliberated upon this case and decided to advise the firm to send their representative for 'Personal Hearing' to explain their case before the NC for ratification of their licence. Case is deferred to 17.03.2015.				

24	Case No.:33/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00557/AM14/	RLA File :07/24/040/00291/AM14/	Lic.No/Date:0710100457 11.12.2013	Defer Date:17.03.2015
Decision: The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on 10.11.2014. Case is deferred to 17.03.2015.				

25	Case No.:34/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00558/AM14/	RLA File :07/24/040/00322/AM14/	Lic.No/Date:0710101167 07.01.2014	Defer Date:17.03.2015
Decision: The committee noted that the firms reply dated 06.10.2014 has been sent to MSME on 10.11.2014. Case is deferred to 17.03.2015.				

26	Case No.:11/25/80-ALC2/2013	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:17.03.2015
Decision: The Committee noted that reply of the firm has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.				

27	Case No.:35/25/80-ALC2/2013	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00559/AM14/	RLA File :07/24/040/00325/AM14/	Lic.No/Date:0710101261 13.01.2014	Defer Date:17.03.2015
Decision: The committee noted that the firms reply dated 21.07.2014 has been sent to MSME on 13.08.2014 followed by reminder on 09.01.2015 for comments which are awaited. The committee also noted that the firm has not replied to the reminder dated 07.11.2014 sent in connection with physical export / deemed export etc. and decided to issue final reminder to the firm. Case is deferred to 17.03.2015.				

28	Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:17.03.2015
Decision: The committee noted that the firms reply dated 21.07.2014 has been sent to MSME on 13.08.2014 followed by reminder on 09.01.2015 for comments which are awaited. Case is deferred to 17.03.2015.				

29	Case No.:1/25/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00525/AM14/	RLA File :32/21/040/00177/AM14/	Lic.No/Date:3210072580 30.01.2014	Defer Date:17.03.2015
Decision: The committee noted that the firms reply dated 07.04.2014 has been sent to DHI on 05.06.2014 followed by reminders dated 13.08.2014, 02.11.2014 and 09.01.2015 for comments. Comments are awaited from DHI. Case is deferred to 17.03.2015.				

30	Case No.:13/25/80-ALC2/2013	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00537/AM14/	RLA File :05/23/040/00432/AM14/	Lic.No/Date:0510377960 31.01.2014	Defer Date:17.03.2015
Decision: The committee noted the firms reply dated 23.07.2014 has been sent to MSME on 11.08.2014 followed by reminders dated 07.11.2014 and 09.01.2015 for comments. Case is deferred				

to 17.03.2015.

31	Case No.:7/5/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00092/AM15/	RLA File :03/94/040/00983/AM14/	Lic.No/Date:0310769175 04.02.2014	Defer Date:17.03.2015
	Decision: The Committee noted that deficiency letter has been sent to the firm again on 09.01.2015 as the reply received from the firm earlier was not proper/complete. Case is deferred to 17.03.2015.			

32	Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:17.03.2015
	Decision: The firm's representative, Shri H.S. Walia, General Manager (Commercial) has attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General of Hydro-Carbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Reminder has been sent to firm on 09.01.2015. Reply from the firm is awaited. Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 17.03.2015.			

33	Case No.:27/25/80-ALC2/2013	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:17.03.2015
	Decision: The firm's representative, Shri H.S. Walia, General Manager (Commercial) has attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General			

of Hydro-Carbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Reminder has been sent to firm on 09.01.2015. Reply from the firm is awaited.

Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 17.03.2015.

34	Case No.:4/2/80-ALC2/2014	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00004/AM15/	RLA File :03/95/040/00907/AM14/	Lic.No/Date:0310770845 18.02.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm vide its letter dated 17.11.2014 has sought extension of time for submission of reply and decided to grant the same. Case is deferred to 17.03.2015.				

35	Case No.:48/5/80-ALC2/2014	Party Name: PUTZMEISTER CONCRETE MACHINES PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00133/AM15/	RLA File :17/24/040/00117/AM14/	Lic.No/Date:1710005701 18.02.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm application has been sent to DHI on 20.05.2014 followed by reminders dated 13.08.2014, 30.10.2014 and 09.01.2015. The committee decided to remind the DHI. Case is deferred to 17.03.2015.				

36	Case No.:7/2/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00007/AM15/	RLA File :03/95/040/00849/AM14/	Lic.No/Date:0310771504 24.02.2014	Defer Date:17.03.2015
Decision: The committee noted that firm's reply dated 07.11.2014 has been sent to DEIT on 04.12.2014 and decided to await comments. Case is deferred to 17.03.2015.				

37	Case No.:34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:17.03.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 and decided to await comments. Case is deferred to 17.03.2015.				

38	Case No.:42/5/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00127/AM15/	RLA File :07/24/040/00443/AM14/	Lic.No/Date:0710102670 06.03.2014	Defer Date:17.03.2015
Decision: The committee noted that firm's reply dated 16.10.2014 has been sent to MSME on				

10.11.2014 and decided to await comments. Case is deferred to 17.03.2015.

39	Case No.:35/5/80-ALC2/2014	Party Name: OIL STATES INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date: 23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00120/AM15/	RLA File :03/95/040/00974/AM14/	Lic.No/Date: 0310774051 11.03.2014	
Decision: The committee decided to ratify the norms based upon written comments of DHI vide ID Note No. 3(66)/14-TSW (B)/234 dated 04.12.2014 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

40	Case No.:13/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date: 23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00098/AM15/	RLA File :34/24/040/00307/AM14/	Lic.No/Date: 3410039543 12.03.2014	Defer Date: 17.03.2015
Decision: The committee noted that final reminder dated 04.12.2014 has been sent to the firm for which reply has not been received. The committee decided to wait for the reply for another 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 17.03.2015.				

41	Case No.:14/5/80-ALC2/2014	Party Name: MAKSTEEL WIRE HEALDS P. LTD	Meet No/Date: 23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00099/AM15/	RLA File :34/24/040/00306/AM14/	Lic.No/Date: 3410039544 12.03.2014	Defer Date: 17.03.2015
Decision: The committee noted that final reminder dated 04.12.2014 has been sent to the firm for which reply has not been received. The committee decided to wait for the reply for another 15 days failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 17.03.2015.				

42	Case No.:28/5/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00113/AM15/	RLA File :05/23/040/00533/AM14/	Lic.No/Date: 0510382687 25.03.2014	
Decision: The committee decided to ratify the norms based upon written comments of DHI vide ID Note No. Nil dated 03.02.2015 (copy to be forwarded to the firm & RA). RA may take necessary action accordingly.				

43	Case No.:29/5/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00114/AM15/	RLA File :05/23/040/00534/AM14/	Lic.No/Date: 0510382690 25.03.2014	

Decision: The committee decided to ratify the norms based upon written comments of DHI vide ID Note No. Nil dated 03.02.2015 (copy to be forwarded to the firm & RA).
RA may take necessary action accordingly.

Case No.: 36/5/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
HQ File :01/80/050/00121/AM15/	RLA File :56/24/040/00054/AM14/	Lic.No/Date:5610003945 26.03.2014	

Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/44 dated 03.02.2015 as under:-

1. Net weight of 120.6 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 4264 Kgs. inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as 236 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 131000 Kgs. & 23750 Kgs. respectively as per SION C-1519.
6. Quantity of import item at Sl. No. 5 may be allowed as 12300 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.
7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 4100 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 1000 Nos. each on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RA may take necessary action accordingly.

Case No.: 13/8/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
HQ File :01/80/050/00181/AM15/	RLA File :03/95/040/01027/AM14/	Lic.No/Date:0310777350 07.04.2014	Defer Date:17.03.2015

Decision: The Committee noted that the firm's reply has been sent to DEIT on 13.01.2015 for comments. Case is deferred to 17.03.2015.

Case No.: 18/8/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
HQ File :01/80/050/00186/AM15/	RLA File :03/95/040/00007/AM15/	Lic.No/Date:0310777556 08.04.2014	Defer Date:17.03.2015

Decision: The Committee noted that the firm's reply dated 18.12.2014 has been received. However, as the reply is not proper/complete, NC decided to issue a reminder to firm to

furnish proper/complete reply. Case is deferred to 17.03.2015.

Case No.: 17/8/80-ALC2/2014	Party Name:SHREE SATYANARAYAN INDUSTRIAL SUPPLIERS PVT. LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
HQ File :01/80/050/00185/AM15/	RLA File :03/95/040/00008/AM15/	Lic.No/Date:0310777895 10.04.2014	

Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/47 dated 03.02.2015 as under:-

1. Net Empty weights of 8950 Kgs. & 2650 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively
2. Import items at Sl. No. 1, 2 & 4 shall be of relevant grade and thickness as contained in the export products.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./kg. content in the export product at Sl. No. 1 as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 4 may be allowed as 1.03 Kgs./kg. content in the export product at Sl. No. 2 as claimed by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.

RA may take necessary action accordingly.

Case No.: 16/8/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
HQ File :01/80/050/00184/AM15/	RLA File :03/95/040/00054/AM15/	Lic.No/Date:0310778836 21.04.2014	

Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/48 dated 03.02.2015 as under:-

1. Net Empty weights of export products may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	55.4	11	25.35	21	2.20
2	57.5	12	7.85	22	47.10
3	86.3	13	5.97	23	38
4	144.8	14	26.1	24	3
5	76.25	15	42.85	25	33.4
6	38.5	16	10.1	26	10.3
7	29.5	17	3.70	27	27.10
8	167.5	18	6.40	28	31.40
9	134.5	19	18.30		
10	1.65	20	1.50		

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 3, 15 & 16.
3. Quantity of import item at Sl. No. 1 may be allowed as 4804.8 Meters (14.68 MT) on net to net basis as applied for by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 6370.8 Meters (5.24 MT) on net to net basis.
5. Quantity of import item at Sl. No. 3 may be allowed as 13743 Meters (10.97 MT) on net to net basis as applied for by the firm.
6. Quantities of import items at Sl. No. 4 to 14 may be allowed on net to net basis with accountability clause as claimed by the firm. Accordingly, quantities of import items at Sl. No. 6, 9 & 14 may be modified as 148 Nos.(176.3 MT), 85 Nos.(7.88 MT) & 13 Nos.(1.77 MT) respectively.
7. Quantity of import item at Sl. No. 15 may be allowed as 31518 Kgs. as 1.548 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 16 may be allowed as 7327 Kgs. as 1.489 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.

RA may take necessary action accordingly.

49	Case No.:9/8/80-ALC2/2014	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00177/AM15/	RLA File :03/94/040/00034/AM15/	Lic.No/Date:0310779043 22.04.2014	Defer Date:17.03.2015
Decision: The Committee noted that the deficiencies raised by DIPP vide ID Note No. 12/95/2014-TSW/59 dated 23.12.2014 has been sent again to the firm on 09.01.2015 followed by E-mail on 13.01.2015. Case is deferred to 17.03.2015.				

50	Case No.:15/8/80-ALC2/2014	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00183/AM15/	RLA File :03/95/040/00014/AM15/	Lic.No/Date:0310778994 22.04.2014	Defer Date:17.03.2015
Decision: The Committee noted that the firm's reply has been sent to DEIT on 06.01.2015 for comments. Case is deferred to 17.03.2015.				

51	Case No.:19/8/80-ALC2/2014	Party Name:IND-SPHINX PRECISION LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00187/AM15/	RLA File :22/24/040/00001/AM15/	Lic.No/Date:2210014810 22.04.2014	Defer Date:17.03.2015
Decision: The Committee noted that MSME has raised deficiencies in firm's application vide ID Note No. 30(189-A)/14-ME dated 19.01.2015 and decided to send it to the firm on 22.01.2015 to furnish reply (copy to be sent to the firm). Case is deferred to 17.03.2015.				

52	Case No.:20/8/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00188/AM15/	RLA File :22/24/040/00002/AM15/	Lic.No/Date:2210014809 22.04.2014	Defer Date:17.03.2015
Decision: The Committee noted that MSME has raised deficiencies in firm's application vide ID Note No. 30(190)/14-ME dated 19.01.2015 and decided to send it to the firm on 22.01.2015 to furnish reply (copy to be sent to the firm). Case is deferred to 17.03.2015.				

53	Case No.:1/4/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00084/AM15/	RLA File :07/24/040/00012/AM15/	Lic.No/Date:0710103733 25.04.2014	Defer Date:17.03.2015
Decision: The committee noted that the firms application was sent to MSME on 01.07.2014 followed by reminders dated 07.11.2014 and 09.01.2015 for comments. Case is deferred to 17.03.2015.				

54	Case No.:22/8/80-ALC2/2014	Party Name:TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00190/AM15/	RLA File :02/24/040/00010/AM15/	Lic.No/Date:0210202766 25.04.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm's reply dated 16.10.2014 has been sent to DHI on 10.11.2014 and decided to await comments. Case is deferred to 17.03.2015.				

55	Case No.:41/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00362/AM15/	RLA File :07/24/040/00051/AM15/	Lic.No/Date:0710104231 20.05.2014	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 09.01.2015. Case is deferred to 17.03.2015.				

56	Case No.:43/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00364/AM15/	RLA File :07/24/040/00050/AM15/	Lic.No/Date:0710104233 20.05.2014	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 19.01.2015. Case is deferred to 17.03.2015.				

57	Case No.:1/11/80-ALC2/2014	Party Name: HITTCO TOOLS LTD	Meet No/Date:23/80-ALC2/2014	Status: Deferred
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		03.02.2015	
HQ File :01/80/050/00249/AM15/	RLA File :07/24/040/00063/AM15/	Lic.No/Date:0710104425 23.05.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm's application has been sent to MSME on 19.11.2014 and decided to await comments. Case is deferred to 17.03.2015.			

	Case No.:40/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
58	HQ File :01/80/050/00361/AM15/	RLA File :07/24/040/00084/AM15/	Lic.No/Date:0710105280 20.06.2014	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 19.01.2015. Case is deferred to 17.03.2015.				

	Case No.:42/14/80-ALC2/2014	Party Name:BEML LIMITED,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
59	HQ File :01/80/050/00363/AM15/	RLA File :07/24/040/00079/AM15/	Lic.No/Date:0710105285 20.06.2014	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 19.01.2015. Case is deferred to 17.03.2015.				

	Case No.:45/14/80-ALC2/2014	Party Name: BEML LIMITED,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
60	HQ File :01/80/050/00366/AM15/	RLA File :07/24/040/00103/AM15/	Lic.No/Date:0710105283 20.06.2014	Defer Date:17.03.2015
Decision: The Committee decided to call the representative of the firm for 'Personal Hearing' in the next meeting as the firm has not replied to the deficiency letter issued to them on 19.01.2015. Case is deferred to 17.03.2015.				

	Case No.:47/14/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
61	HQ File :01/80/050/00368/AM15/	RLA File :07/24/040/00092/AM15/	Lic.No/Date:0710105249 20.06.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm's application has been sent to DHI on 25.09.2014 followed by reminder on 09.01.2015. Case is deferred to 17.03.2015.				

62	Case No.:22/14/80-ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Approved
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HQ File :01/80/050/00343/AM15/	RLA File :03/94/040/00229/AM15/	Lic.No/Date:0310785916 24.06.2014	
Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/62 dated 03.02.2015 as under:- 1. Net Empty weight of each export item at Sl. No. 1 & 2 may be specified as 9739 Kgs. each. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2, 4 & 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 3642 Kgs. as 1.79 Kgs./Kg. content in the export items. 4. Quantity of import item at Sl. No. 2 may be allowed as 2366 Kgs. as 1.70 Kgs./Kg. content in the export items. 5. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 237 Kgs. inclusive of 3 % wastage. 6. Words "19.05 mm OD x1.65 mm thk" may be suffixed with the description of import items at Sl. No. 4 & 5. 7. Quantity of import item at Sl. No. 4 may be allowed as 11830 Kgs. (14106.14 Meters) inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 5 may be allowed as 203 Kgs. (277.8 Meters) inclusive of 2 % wastage. 9. Quantities of import items at Sl. Nos. 6, 7 & 8 may be allowed as 120 Kgs. each. RA may take necessary action accordingly.			

63	Case No.:54/17/80-ALC2/2014	Party Name:ARIHANT INDUSTRIES,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00426/AM15/	RLA File :33/24/040/00005/AM15/	Lic.No/Date:3310029998 04.07.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 followed by e-mail on 13.01.2015. Case is deferred to 17.03.2015.				

64	Case No.:28/14/80-ALC2/2014	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00349/AM15/	RLA File :03/95/040/00180/AM15/	Lic.No/Date:0310786804 14.07.2014	
Decision: The committee decided to ratify the norms based upon written comments of DHI vide ID Note No. Nil dated 03.02.2015 (copy to be forwarded to the firm & RA). RA may take necessary action accordingly.				

65	Case No.:30/14/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00351/AM15/	RLA File :03/95/040/00335/AM15/	Lic.No/Date:0310787039 18.07.2014	
Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID				

Note No. 12/13/2015-TSW/65 dated 03.02.2015 as under:-

1. Net Empty weights of export products may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	66	4	5.04	7	2
2	51.03	5	7.91	8	13.6
3	12.76	6	32.65		

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 and its quantity may be allowed as 37160.51 Meters (10.34 MT) on net to net basis as applied for by the firm.
3. Quantities of import items at Sl. No. 2 to 4 may be allowed on net to net basis with accountability clause as claimed by the firm.

RA may take necessary action accordingly.

Case No.:31/14/80-ALC2/2014	Party Name:TEMA INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
HQ File :01/80/050/00352/AM15/	RLA File :03/95/040/00330/AM15/	Lic.No/Date:0310787037 18.07.2014	

Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/66 dated 03.02.2015 as under:-

1. Net Empty weights of export products may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	5.648	8	29.972	15	3.793
2	37.952	9	6.3	16	2.906
3	203.144	10	5.495	17	109.32
4	60.716	11	2.997	18	54.996
5	113.18	12	3.599	19	31.806
6	56.29	13	17.534	20	20.405
7	28.056	14	14.344		

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4, 10 & 11.
3. Quantity of import item at Sl. No. 1 may be allowed as 771.32 Meters (0.557 MT) on net to net basis as applied for by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 14082.66 Meters (12.651 MT) on net to net basis.
5. Quantity of import item at Sl.No. 3 may be allowed as 55547.6 Meters (40.081 MT) on net to net basis as applied for by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 169956.63 Meters (187.83 MT) on net to net basis as applied for by the firm.
7. Quantities of import items at Sl. No. 5 to 9 may be allowed on net to net basis with accountability clause as claimed by the firm.

8. Quantity of import items at Sl. No. 10 & 11 may be allowed as applied for i.e. 5882 Kgs. & 9343 Kgs. respectively on net to net basis.

RA may take necessary action accordingly.

67	Case No.:45/17/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00417/AM15/	RLA File :03/95/040/00338/AM15/	Lic.No/Date:0310787040 18.07.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015. Reply of the firm is awaited. Case is deferred to 17.03.2015.				

68	Case No.:7/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00328/AM15/	RLA File :04/24/040/00102/AM15/	Lic.No/Date:0410159118 28.07.2014	Defer Date:17.03.2015
Decision: The Committee noted that firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015. Case is deferred to 17.03.2015.				

69	Case No.:8/14/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00329/AM15/	RLA File :04/24/040/00103/AM15/	Lic.No/Date:0410159119 30.07.2014	Defer Date:17.03.2015
Decision: The Committee noted that firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015. Case is deferred to 17.03.2015.				

70	Case No.:34/14/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00355/AM15/	RLA File :03/95/040/00327/AM15/	Lic.No/Date:0310787448 31.07.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm vide letter dated 19.12.2014 has intimated that they have not received the DEIT deficiency letter dated 10.10.2014. DGFT has sent a copy of the DEIT letter dated 10.10.2014 to the firm to furnish reply. Case is deferred to 17.03.2015.				

71	Case No.:38/14/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00359/AM15/	RLA File :05/23/040/00161/AM15/	Lic.No/Date:0510390041 31.07.2014	Defer Date:17.03.2015
Decision: The Committee noted that firm's application has been sent to MSME on				

22.09.2014 followed by reminders dated 03.12.2014 and 09.01.2015 for comments. Case is deferred to 17.03.2015.

72	Case No.: 7/17/80-ALC2/2014	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00379/AM15/	RLA File :09/24/040/00169/AM15/	Lic.No/Date:0910060761 31.07.2014	Defer Date:17.03.2015
Decision: The Committee noted that firm's application has been sent to DHI on 31.10.2014 followed by reminder on 09.01.2015 for comments. Case is deferred to 17.03.2015.				

73	Case No.: 46/17/80-ALC2/2014	Party Name:VENKATESWARA ENGINEERING WORKS	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00418/AM15/	RLA File :07/24/040/00162/AM15/	Lic.No/Date:0710106274 01.08.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 01.12.2014 followed by a reminder on 09.01.2015. Reply of the firm is awaited. Case is deferred to 17.03.2015.				

74	Case No.: 5/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00326/AM15/	RLA File :04/24/040/00098/AM15/	Lic.No/Date:0410159158 05.08.2014	Defer Date:17.03.2015
Decision: The committee noted that the firm has not replied to the deficiency letter dated 20.10.2014 followed by reminders dated 03.12.2014 and 09.01.2015. NC decided to grant more time to submit reply. Case is deferred to 17.03.2015.				

75	Case No.: 9/14/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00330/AM15/	RLA File :04/24/040/00092/AM15/	Lic.No/Date:0410159190 07.08.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 21.10.2014 and decided to issue a reminder to the firm. Case is deferred to 17.03.2015.				

76	Case No.: 2/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00323/AM15/	RLA File :05/23/040/00179/AM15/	Lic.No/Date:0510390209 08.08.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 07.11.2014 followed by reminders on 09.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.				

77	Case No.:3/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00324/AM15/	RLA File :05/23/040/00180/AM15/	Lic.No/Date:0510390210 08.08.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 07.11.2014 followed by reminders on 09.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.				

78	Case No.:4/14/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00325/AM15/	RLA File :05/23/040/00189/AM15/	Lic.No/Date:0510390244 11.08.2014	
Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/78 dated 03.02.2015 as under:-				
1. Net weight of 5.7 MT may be specified with the quantity of export item. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 4316 Kgs. as 1.0417 Kgs./Kg. content in the export item. 3. Quantity of import item at Sl. No. 2 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 180 Kgs. inclusive of 4.17 % wastage. 4. Quantity of import item at Sl. No. 3 may be allowed as 110 Kgs. (7 Nos.) on net to net basis with accountability clause.				
RA may take necessary action accordingly.				

79	Case No.:32/14/80-ALC2/2014	Party Name: SIEMENS LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00353/AM15/	RLA File :03/95/040/00418/AM15/	Lic.No/Date:0310787964 12.08.2014	Defer Date:17.03.2015
Decision: The Committee noted that firm's reply dated 05.12.2014 has been sent to DHI on 29.12.2014. Case is deferred to 17.03.2015.				

80	Case No.:36/17/80-ALC2/2014	Party Name: GANDIKOTA THERMO CONTROLS PVT LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00408/AM15/	RLA File :09/24/040/00239/AM15/	Lic.No/Date:0910060850 12.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of MSME vide ID No. 30(187)/14-ME dated 15.01.2015 (copy to be sent to firm and RA).				
RA may take necessary action accordingly.				

81	Case No.:6/14/80-ALC2/2014	Party Name: HAMON RESEARCH COTTRELL INDIA PRIVATE LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00327/AM15/	RLA File :04/24/040/00118/AM15/	Lic.No/Date:0410159247 14.08.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 followed by e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

82	Case No.:12/14/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00333/AM15/	RLA File :04/24/040/00134/AM15/	Lic.No/Date:0410159257 19.08.2014	Defer Date:17.03.2015
	Decision: The committee noted that the firm has not replied to the deficiency letter dated 21.10.2014 followed by reminders dated 03.12.2014 and final reminder on 09.01.2015. NC decided to grant more time to submit reply. Case is deferred to 17.03.2015.			

83	Case No.:5/17/80-ALC2/2014	Party Name:DEEPEEKA EXPORTS PVT. LTD.	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00377/AM15/	RLA File :05/23/040/00178/AM15/	Lic.No/Date:0510390631 21.08.2014	Defer Date:17.03.2015
	Decision: The committee noted the firm's application has been sent to MSME on 21.08.2014 followed by reminders dated 03.12.2014 and 09.01.2015 and decided to await comments from MSME. Case is deferred to 17.03.2015.			

84	Case No.:6/17/80-ALC2/2014	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00378/AM15/	RLA File :05/23/040/00197/AM15/	Lic.No/Date:0510390633 21.08.2014	Defer Date:17.03.2015
	Decision: The Committee noted that firm's reply dated 22.01.2015 has been sent to DHI on 27.01.2015. Case is deferred to 17.03.2015.			

85	Case No.:33/17/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00405/AM15/	RLA File :09/24/040/00262/AM15/	Lic.No/Date:0910060889 26.08.2014	Defer Date:17.03.2015
	Decision: The committee noted the firm's application has been sent to DHI on 21.10.2014 followed by reminders dated 03.12.2014 and 09.01.2015 and decided to await comments from DHI. Case is			

deferred to 17.03.2015.

86	Case No.:35/14/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00356/AM15/	RLA File :04/24/040/00131/AM15/	Lic.No/Date:0410159316 27.08.2014	Defer Date:17.03.2015
Decision: The committee noted that deficiency letter has been sent to the firm on 05.12.2014 followed reminder on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.				

87	Case No.:17/17/80-ALC2/2014	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00389/AM15/	RLA File :05/23/040/00204/AM15/	Lic.No/Date:0510390776 27.08.2014	Defer Date:17.03.2015
Decision: The committee noted the firm's application has been sent to MSME on 21.10.2014 followed by reminders dated 03.12.2014 and 09.01.2015 and decided to await comments from MSME. Case is deferred to 17.03.2015.				

88	Case No.:19/17/80-ALC2/2014	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00391/AM15/	RLA File :05/23/040/00222/AM15/	Lic.No/Date:0510390791 27.08.2014	
Decision: The committee decided to ratify the norms based upon the written comments of C&PC vide OM No. 46011/82/2013-PC-II dated 01.01.2015 (copy to be sent to firm and RA). RA may take necessary action accordingly.				

89	Case No.:28/17/80-ALC2/2014	Party Name: RANENDRA NATH BARUAH.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00400/AM15/	RLA File :14/24/040/00001/AM15/	Lic.No/Date:1410000570 27.08.2014	Defer Date:17.03.2015
Decision: The committee noted that DEIT has raised deficiency in the application of the firm and sent a letter directly to the firm on 23.12.2014. Reply of the firm is awaited. Case is deferred to 17.03.2015.				

90	Case No.:41/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00413/AM15/	RLA File :05/24/040/00236/AM15/	Lic.No/Date:0510390792 27.08.2014	

Decision: The committee decided to ratify the norms based upon written comments of DIPP(Chemical) vide ID Note No. 7/289/14-TSW dated 16.01.2015 (copy to be sent to firm and RA):-

RA may take necessary action accordingly.

91	Case No.: 42/17/80-ALC2/2014	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00414/AM15/	RLA File :05/24/040/00237/AM15/	Lic.No/Date:0510390793 27.08.2014	
	Decision: The committee decided to ratify the norms based upon written comments of DIPP(Chemical) vide ID Note No. 7/289/14-TSW dated 16.01.2015 (copy to be sent to firm and RA):- RA may take necessary action accordingly.			

92	Case No.: 9/17/80-ALC2/2014	Party Name:CHANDAK INSTRUMENTS PVT. LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Approved
	HQ File :01/80/050/00381/AM15/	RLA File :50/24/040/00007/AM15/	Lic.No/Date:5010002149 28.08.2014	
	Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/92 dated 03.02.2015 as under:- "Advance Authorization may be ratified as per General Note- 4 for Engineering Products." RA may take necessary action accordingly.			

93	Case No.: 16/17/80-ALC2/2014	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00388/AM15/	RLA File :05/23/040/00213/AM15/	Lic.No/Date:0510390806 28.08.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 03.12.2014 followed by reminder on 13.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

94	Case No.: 29/17/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00401/AM15/	RLA File :09/24/040/00277/AM15/	Lic.No/Date:0910060894 28.08.2014	Defer Date:17.03.2015
	Decision: The committee noted the firm's application has been sent to MSME on 03.11.2014 and decided to await comments from MSME. Case is deferred to 17.03.2015.			

95	Case No.: 30/17/80-ALC2/2014	Party Name:POLMOR STEEL	Meet No/Date:23/80-	Status:
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	PVT LTD	ALC2/2014 03.02.2015	Deferred
HQ File :01/80/050/00402/AM15/	RLA File :09/24/040/00278/AM15/	Lic.No/Date:0910060895 28.08.2014	Defer Date: 17.03.2015.
Decision: The committee noted the firm's application has been sent to MSME on 03.11.2014 and decided to await comments from MSME. Case is deferred to 17.03.2015.			

96	Case No.:39/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00411/AM15/	RLA File :05/24/040/00244/AM15/	Lic.No/Date:0510390896 01.09.2014	Defer Date:17.03.2015
Decision: The committee noted the firm's application has been sent to DIPP (Chemical) on 07.11.2014 and decided to await comments from DIPP (Chemical). Case is deferred to 17.03.2015.				

97	Case No.:38/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00410/AM15/	RLA File :05/24/040/00256/AM15/	Lic.No/Date:0510390977 04.09.2014	Defer Date:17.03.2015
Decision: The committee noted the firm's application has been sent to DIPP (Chemical) on 07.11.2014 and decided to await comments from DIPP (Chemical). Case is deferred to 17.03.2015.				

98	Case No.:40/17/80-ALC2/2014	Party Name:Y-TEC INDIA PVT. LTD.,	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00412/AM15/	RLA File :05/24/040/00255/AM15/	Lic.No/Date:0510390976 04.09.2014	Defer Date:17.03.2015
Decision: The committee noted the firm's application has been sent to DIPP (Chemical) on 07.11.2014 and decided to await comments from DIPP (Chemical). Case is deferred to 17.03.2015.				

99	Case No.:14/17/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00386/AM15/	RLA File :05/23/040/00234/AM15/	Lic.No/Date:0510391022 05.09.2014	Defer Date:17.03.2015
Decision: The firm's representative, Shri H.S. Walia, General Manager (Commercial) has attended the 'Personal Hearing' on 19.08.2014. The Chairman, NC-I has explained him the necessity of furnishing a certificate from the duly authorised officer of the Directorate General of Hydro Carbons in the Ministry of Petroleum and Natural Gas, Government of India, to the effect that the said imported goods are required for petroleum operations. The said firm representative agreed for furnishing the aforesaid and sought time. The Committee considered his request and asked him to furnish the requisite document at the earliest for consideration of firm's request and decided to send reminder to firm. The Committee also noted that M/s GE India Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Dte. General				

of Hydro-Carbons. The Committee decided to reiterate its decision and also decided that this position should be mentioned in the reminder to the firm. Reminder has been sent to firm on 09.01.2015. Reply from the firm is awaited.

Written comments from DHI as per the Sub-committee Report have been received. Case is deferred to 17.03.2015.

100	Case No.: 15/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00387/AM15/	RLA File :05/23/040/00230/AM15/	Lic.No/Date:0510391023 05.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 03.12.2014 followed by reminder on 09.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

101	Case No.: 43/17/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00415/AM15/	RLA File :05/24/040/00251/AM15/	Lic.No/Date:0510391003 05.09.2014	Defer Date:17.03.2015
	Decision: The committee noted the firm's application has been sent to C&PC on 07.11.2014 and decided to await comments from C&PC. Case is deferred to 17.03.2015.			

102	Case No.: 27/17/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00399/AM15/	RLA File :04/24/040/00151/AM15/	Lic.No/Date:0410159363 10.09.2014	Defer Date:17.03.2015
	Decision: The Committee noted that firm's reply dated 23.12.2014 has been sent to MSME on 09.01.2015. Case is deferred to 17.03.2015.			

103	Case No.: 21/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Closed
	HQ File :01/80/050/00393/AM15/	RLA File :05/23/040/00250/AM15/	Lic.No/Date:0510391110 12.09.2014	
	Decision: The Committee noted that the firm vide its letter dated 27.01.2015 has informed that the above mentioned AA has been surrendered by them. Accordingly, NC decided to close the case. RA may take necessary action accordingly.			

104	Case No.: 32/17/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00404/AM15/	RLA File :09/24/040/00279/AM15/	Lic.No/Date:0910060956 12.09.2014	Defer Date:17.03.2015

Decision: The Committee noted that the firm's reply dated 05.01.2015 was earlier sent to DIPP who has informed that the case pertains to DHI. Accordingly NC decided to send the reply of the firm to DHI for comments. Case is deferred to 17.03.2015.

105	Case No.: 20/17/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00392/AM15/	RLA File :05/23/040/00253/AM15/	Lic.No/Date:0510391123 15.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 03.12.2014 followed by reminder on 09.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

106	Case No.: 23/17/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00395/AM15/	RLA File :04/24/040/00155/AM15/	Lic.No/Date:0410159424 16.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 14.11.2014 followed by reminder on 09.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

107	Case No.: 24/17/80-ALC2/2014	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00396/AM15/	RLA File :04/24/040/00154/AM15/	Lic.No/Date:0410159425 16.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 14.11.2014 followed by reminder on 09.01.2015 and e-mail on 13.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

108	Case No.: 55/17/80-ALC2/2014	Party Name: SHAKTIMAN RUB ROLLS P.LTD.,	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00427/AM15/	RLA File :33/24/040/00007/AM15/	Lic.No/Date:3310030078 16.09.2014	Defer Date:17.03.2015
	Decision: The Committee noted that firm's reply dated 28.12.2014 has been sent to MSME on 09.01.2015. Case is deferred to 17.03.2015.			

109	Case No.: 53/17/80-ALC2/2014	Party Name:SIDWAL REFRIGERATION INDUSTRIES PVT. LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00425/AM15/	RLA File :05/24/040/00227/AM15/	Lic.No/Date:0510391153 17.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 13.01.2015 for			

reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.

110	Case No.:56/17/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00428/AM15/	RLA File :05/23/040/00232/AM15/	Lic.No/Date:0510391188 17.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 05.12.2014 followed by reminder on 09.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

111	Case No.:57/17/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00429/AM15/	RLA File :05/23/040/00233/AM15/	Lic.No/Date:0510391190 17.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 05.12.2014 followed by reminder on 09.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

112	Case No.:44/17/80-ALC2/2014	Party Name: TECHNIP INDIA LTD	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00416/AM15/	RLA File :05/24/040/00275/AM15/	Lic.No/Date:0510391224 18.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

113	Case No.:31/17/80-ALC2/2014	Party Name:NEW TECH INDUSTRIES	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00403/AM15/	RLA File :04/24/040/00152/AM15/	Lic.No/Date:0410159451 19.09.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 22.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

114	Case No.:37/17/80-ALC2/2014	Party Name:ALASKA MULTI POLYMERS PVT.LTD.	Meet No/Date:23/80- ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00409/AM15/	RLA File :05/23/040/00168/AM15/	Lic.No/Date:0510391272 23.09.2014	Defer Date:17.03.2015
	Decision: The Committee noted that firm's reply dated 27.12.2014 has been sent to MSME on 09.01.2015. Case is deferred to 17.03.2015.			

115	Case No.: 35/17/80-ALC2/2014	Party Name: HONDA TRADING COPN. INDIA PVT. LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00407/AM15/	RLA File :05/23/040/00252/AM15/	Lic.No/Date:0510391310 24.09.2014	Defer Date:17.03.2015
	Decision: The committee noted the firm's application has been sent to MSME on 03.12.2014 and decided to await comments from MSME. Case is deferred to 17.03.2015.			

116	Case No.: 50/17/80-ALC2/2014	Party Name: GREATOO MOLDS INDIA PRIVATE LIMITED	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00422/AM15/	RLA File :04/24/040/00170/AM15/	Lic.No/Date:0410159512 30.09.2014	Defer Date:17.03.2015
	Decision: The Committee noted that firm's reply dated 13.01.2015 has been sent to MSME on 30.01.2015. Case is deferred to 17.03.2015.			

117	Case No.: 51/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00423/AM15/	RLA File :04/24/040/00174/AM15/	Lic.No/Date:0410159517 01.10.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

118	Case No.: 52/17/80-ALC2/2014	Party Name:MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File :01/80/050/00424/AM15/	RLA File :04/24/040/00168/AM15/	Lic.No/Date:0410159529 07.10.2014	Defer Date:17.03.2015
	Decision: The committee noted that deficiency letter has been sent to the firm on 09.01.2015 for reply. Reply of the firm is awaited. Case is deferred to 17.03.2015.			

119	Case No.: 58/17/80-ALC2/2014	Party Name: NIKHTISH ENTERPRISES	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Closed
	HQ File :01/80/050/00430/AM15/	RLA File :31/83/040/00146/AM15/	Lic.No/Date:3110065009 27.10.2014	
	Decision: The Committee decided to close the case as the firm has obtained the above mentioned AA on no norms-repeat basis and based on recommendation of MSME vide ID Note dated nil. RA may take necessary action accordingly.			

120	Case No.: 1/20/80-ALC2/2014	Party Name: SIRIA IMPEX PVT.LTD.	Meet No/Date:23/80-ALC2/2014 03.02.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510392340	Defer

:01/80/050/00476/AM15/	:05/24/040/00270/AM15/	09.12.2014	Date:17.03.2015
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Decision: The committee noted that hard copy of the firms application has not been received and decided to request CLA to send the same. Case is deferred to 17.03.2015.

S.No.568

Case No. A – 03	M/s. L & T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/162/00348/AM14/DE S-I	Lic. No. & date
Meeting No.23/15		RA.F.No.03/95/039/00004/AM11	0310760909 dt.06.12.2013
Date: 03.02.2015		Request for fixation of norms for Annual requirement under para 4.24(v)	

Decision: The committee noted that the firms reply dated 24.09.2014 has been sent to DHI on 26.09.2014, followed by reminders dated 05.12.2014 and 09.01.2015 for comments. Case is deferred to 17.03.2015.

S.No.569

Case No. A/R-42	M/s. Bharat Heavy Electricals Limited, Hyderabad	HQF.No.01/80/050/00773/AM11/DE S-I	Lic. No. & date
Meeting No.23/15		RA.F.No.09/24/040/00380/AM11	0910044575 dt.06.12.2010
Date: 03.02.2015		Ratification of norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 17.03.2015.

S.No.570

Case No. A/R-98	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00573/AM11/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.09/24/040/00223/AM11	0910043468 dt.09.09.2010
Date: 03.02.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 17.03.2015.

No.571

Case No. A/R-118	M/s. Bharat Heavy Electricals Ltd., Hyderabad	HQF.No.01/80/050/00495/AM11/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.09/24/040/00169/AM11	0910043002 dt.06.08.2010
Date: 03.02.2015		Fixation of Norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 17.03.2015.

S.No.572

Case No. A/R-140	M/s. Alstom Projects India Ltd., Mumbai	HQF.No.01/80/050/01450/AM04/DE S.I	Lic. No. & date 0310247081 dt.12.01.2004
Meeting No.23/15		RA.F.No.03/24/042/00205/AM04	
Date: 03.02.2015		Fixation of norms	

Decision: The committee noted that comments from EPCG Division are pending and 14th reminder dated 16.12.2014 has been sent to EPCG Division. Case is deferred to 17.03.2015.

S.No.573

Case No. A/R-11	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00053/AM12/D ES.I	Lic. No. & date 0210156321 dt.18.03.2011
Meeting No.23/15		RA.F.No.02/24/040/00223/AM11	
Date: 03.02.2015		Ratification of norms	

Decision: NC noted that firm's reply dated 13.01.2015 has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.

S.No.574

Case No. A/R-12	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00052/AM12/D ES.I	Lic. No. & date 0210156322 dt.18.03.2011
Meeting No.23/15		RA.F.No.02/24/040/00224/AM11	
Date: 03.02.2015		Ratification of norms	

Decision: NC noted that firm's reply dated 13.01.2015 has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.

S.No.575

Case No. A/R-13	M/s. TRF Ltd., Kolkata	HQF.No.01/80/050/00639/AM11/D ES.I	Lic. No. & date 0210150220 dt.04.11.2010
Meeting No.23/15		RA.F.No.02/24/040/00122/AM11	
Date: 03.02.2015		Ratification of norms	

Decision: NC noted that firm's reply dated 13.01.2015 has been sent to DHI on 30.01.2015 for comments. Case is deferred to 17.03.2015.

S.No.576

Case No. A/R-37	M/s. Accu-Fix Precision Tools Pvt. Ltd., Baroda	HQF.No.01/80/050/00505/AM13/DES. I	Lic. No. & date 3410035737 dt.26.12.2012
Meeting No.23/15		RA.F.No.34/24/040/00220/AM13	
Date: 03.02.2015		Request for fixation of norms	

Decision: NC noted that the firm's request dated 04.06.2014 has been sent to MSME on 25.06.2014 followed by reminders on 23.09.2014, 03.12.2014 and 09.01.2015 for comments. Case is deferred to 17.03.2015.

S.No.577

Case No. A/R-116	M/s. Flovel Energy Pvt.	HQF.No.01/81/050/00396/AM11/ DES.I	Lic. No. & date
Meeting No.23/15	Limited,	RA.F.No.05/23/040/00135/AM11	0510271787
Date: 03.02.2015	Faridabad	Request for fixation of norms	dt.31.08.2010

Decision: The committee noted that the firm was requested to appear for a personal hearing. The firm did not appear for the personal hearing and have requested to give another date for personal hearing after 23.01.2015. The committee decided to request the firm to appear for personal hearing on 03.02.2015. However, the firm has again requested for postponement of personal hearing upto March, 2015. NC decided to grant personal hearing after March, 2015. Case is deferred to 17.03.2015.

S.No.578

Case No. A/R-117	M/s. Bharat Heavy	HQF.No.01/80/050/00573/AM10/D ES.I	Lic. No. & date
Meeting No.23/15	Electricals Ltd.,	RA.F.No.11/24/040/00024/AM10	1110021254
Date: 03.02.2015	Bhopal	Request for inclusion of "Cold Rolled Non Grain Oriented Magnetic Steel Sheet / Coils (CRNGO) of various Grades in import item list"	dt.11.11.2009

Decision: The Committee noted that deficiency raised by DHI in the request of the firm vide ID No.3 (80)/09-TSW (B) dated 24.12.2014 has been sent to the firm on 06.01.2015 for reply. Case is deferred to 17.03.2015.

S.No.579

Case No. A/R-118	M/s. Bharat Heavy	HQF.No.01/80/050/00572/AM12/D ES.I	Lic. No. & date
Meeting No.23/15	Electricals Ltd.,	RA.F.No.61/24/040/00055/AM12	6110000728
Date: 03.02.2015	Haridwar	Request for denial of import under Advance Authorization Scheme for Power Plant Equipment against subject Advance Authorization	dt.27.12.2011

Decision: The committee decided to request the firm to appear for personal hearing on 17.03.2015 to explain their case. Case is deferred to 17.03.2015.

S.No.580

Case No. A/R-119	M/s. Bharat Heavy	HQF.No.01/80/050/00091/AM12/D ES.I	Lic. No. & date
Meeting No.23/15	Electricals Ltd.,	RA.F.No.04/24/040/00323/AM11	0410124438
Date: 03.02.2015	Ranipet	Request for revision / amendment of norms.	dt.27.05.2011

Decision: The committee decided to ratify the norms based upon written comments of DHI on repeat basis vide ID Note No. Nil dated 03.02.2015 (copy to be forwarded to the firm & RA). RA may take necessary action accordingly.

S.No.581

Case No. A/R-120	M/s. Weatherford	HQF.No.01/81/050/00489/AM08/D ES.I	Lic. No. & date
Meeting No.23/15	Drilling &	RA.F.No.34/24/040/00185/AM08	3410020553
Date: 03.02.2015	Productions Service (I) Pvt. Ltd., Baroda	Request for ratification of norms.	dt.07.01.2008

Decision: The Committee noted that deficiency raised by DHI in the request of the firm vide ID dated 25.03.2013 has been sent to the firm again on 15.12.2014 for reply. Case is deferred to 17.03.2015.

S.No.582

Case No. A/R-121	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/01550/AM09/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.31/24/040/00296/AM09	3110036393
Date: 03.02.2015		Request for revision of norms.	dt.11.12.2008

Decision: NC noted that the firm's request dated 30.06.2014 has been sent to DHI on 15.12.2014 for comments. Case is deferred to 17.03.2015

S.No.583

Case No. A/R-122	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/00180/AM14/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.31/83/040/00044/AM14	3110058551
Date: 03.02.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The Committee noted that DHI has raised deficiency in the request of the firm vide ID No.3 (02)/13-TSW (B) dated 08.01.2015 and decided to send it to the firm for reply(copy to be sent to the firm). Case is deferred to 17.03.2015.

S.No.584

Case No. A/R-123	M/s. Thermax Ltd., Pune	HQF.No.01/80/050/00178/AM14/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.31/83/040/00045/AM14	3110058550
Date: 03.02.2015		Request for amendment of norms.	dt.30.05.2013

Decision: The Committee noted that DHI has raised deficiency in the request of the firm vide ID No.3 (02)/13-TSW (B) dated 08.01.2015 and decided to send it to the firm for reply (copy to be sent to the firm). Case is deferred to 17.03.2015.

S.No.585

Case No. A/R-140	M/s. Dresser-Rand India Pvt. Ltd., Mumbai	HQF.No.01/80/050/00299/AM15/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.03/94/040/00146/AM15	0310782903
Date: 03.02.2015		Request for addition of import items of "Component Pneumatic Actuators at Sl. Nos. 113 to 134 of norms.	dt.26.05.2014

Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/140-A/R dated 03.02.2015 as under:-

1. Import items at Sl. No. 113 to 133 (Pneumatic Actuators) as per amendment sheet No. 1 dated 5/12/2014 may be allowed on net to net basis with accountability clause.

RA may take necessary action accordingly.

S.No.586

Case No. A/R-141	M/s. Dresser-Rand India Pvt. Ltd., Mumbai	HQF.No.01/80/050/00358/AM15/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.03/94/040/01190/AM15	0310777010
Date: 03.02.2015		Request for addition of import items of "Component Pneumatic Actuators at Sl. Nos. 173 to 214 of norms.	dt.03.04.2014

Decision: The committee decided to ratify the norms based upon written comments of DIPP vide ID Note No. 12/13/2015-TSW/141-A/R dated 03.02.2015 as under:-

1. Import items at Sl. No. 173 to 214 (Pneumatic Actuators) as per amendment sheet No. 2 dated 11/9/2014 may be allowed on net to net basis with accountability clause.

RA may take necessary action accordingly.

S.No.587

Case No. A/R-142	M/s. Bharat Heavy Electricals Ltd., Tiruchirapalli	HQF.No.01/80/050/00409/AM14/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.04/24/040/00163/AM14	0410152111
Date: 03.02.2015		Request for amendment of norms.	dt.21.11.2013

Decision: NC noted that the firm's request dated 30.12.2014 has been sent to DHI on 19.01.2015 for comments. Case is deferred to 17.03.2015

S.No.588

Case No. A/R-143	M/s. Truetschler	HQF.No.01/80/171/00223/AM15/D ES.I	Lic. No. & date
Meeting No.23/15	India Pvt. Ltd.,	RA.F.No. 03/95/039/00005/AM10	0310608317
Date: 03.02.2015	(Formerly M/s. Trumac Engineering Co. Pvt. LTd.,	Request for Fixation of ad-hoc norms.	dt.29.12.2010

Decision: NC noted that the firm's request has been sent to DIPP on 27.01.2015 for comments. Case is deferred to 17.03.2015

S.No.589

Case No. A/R-144	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00102/AM15/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No. 05/23/040/00549/AM14	0510382896
Date: 03.02.2015		Request for revision /amendment of norms.	dt.27.03.2014

Decision: NC noted that the firm's request dated 24.11.2014 has been sent to MSME on 27.01.2015 for comments. Case is deferred to 17.03.2015.

S.No.590

Case No. A/R-145	M/s. Johnson Matthey India Pvt. Ltd., Gurgaon	HQF.No.01/80/050/00574/AM14/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.05/23/040/00486/AM14	0510380004
Date: 03.02.2015		Request for revision /amendment of norms.	dt.21.02.2014

Decision: NC noted that the firm's request dated 25.11.2014 has been sent to MSME on 27.01.2015 for comments. Case is deferred to 17.03.2015

S.No.591

Case No. A/R-146	M/s. Man Trucks India Pvt. Ltd., Pune	HQF.No.01/80/050/00830/AM11/D ES.I	Lic. No. & date
Meeting No.23/15		RA.F.No.31/24/040/00119/AM11	3110046183
Date: 03.02.2015		Request for fixation of norms.	dt.29.12.2010

Decision: NC noted that the firm's request/reply dated 10.10.2014 and 15.12.2014 has been sent to DHI on 16.01.2015 for comments. Case is deferred to 17.03.2015

S.No.592

Case No. C - 06	M/s. Forza Medi	HQF.No.01/80/162/00311/AM15/DES.I
Meeting No.23/15	(India) Pvt. Ltd.,	Request for fixation of input output norms for the
Date: 03.02.2015	Gurgaon	export product "Wheel Chair Climate; Sheel Chair Action "in respect of 100% EOU.

Decision: The Committee noted that deficiency raised by DIPP in the request of the firm vide ID dated 23.12.2014 has been sent to the firm on 09.01.2015 and also through e-mail on 09.01.2015 for reply. Case is deferred to 17.03.2015.

S.No.593

Case No. A/R-147	M/s. Bharat Heavy	HQF.No.01/80/050/00451/AM14/D ES.I	Lic. No. & date
Meeting No.23/15	Electricals	RA.F.No.04/24/040/00199/AM14	0410153118
Date: 03.02.2015	Ltd., Tiruchirapalli	Request for inclusion of import item at Sl. No. 76 of norms.	dt.17.12.2013

Decision: The committee decided to ratify the norms based upon written comments of DHI on repeat basis vide ID Note No. Nil dated 03.02.2015 (copy to be forwarded to the firm & RA).
RA may take necessary action accordingly.



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 988m4

Sl. No 365
#23-12-14x
#3-2-2015v

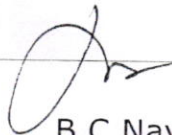
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S BHEL, Hyderabad Limited for ratification of norms of AA No: 0910055381 added 13-03-13

DES-I, DGFT may kindly refer to the licence mentioned above. The applicant, M/S BHEL Hyderabad has applied for ratification of norms for supply 3 sets of Drive turbine, HP heater, LP heater etc & 18 sets of Bowl mill. The firm has replied vide their letter of dated 16-11-14. The firm is not replying properly & totally careless. The firm has stated on the covering letter that, " The weights mentioned at Sl no 78,79,80 are 33572 kg & 13069.79 kg respectively are final & the details in the form of drawings & calculation sheets are again enclosed for information " The firm has mentioned two weights for three items. There is no calculation sheet supported by Engineering drawing. Again weight for item no 78 has been given as 126152 kg , 79 as 8936 kg and item 80 as 10754 kg respectively in the body of the reply. The firm has not given any calculation supported by engineering drawing in spite of repeated letters. Therefore the firm may be asked to submit Sl no 11 of SDL supported by dimensional Engg drawing for all raw material. All the information is to be submitted under the signature of head of the unit.

DGFT is requested to get the above information & forward the reply after checking that the reply is under the signature of head of the unit.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
05=-01-15

FTDO, DGFT, DES-I
Deptt. of HI, UO No3(42)/2013/TSW(B)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we

Sl. No. 19 37
37/27/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S JBM Kanemitsu Pulleys pvt ltd for ratification of norms of AA no 510370156 dt 01-11-13.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S JBM Kanemitsu Pulleys pvt ltd. The firm has replied vide their letter of dated 22.11.2014. Based on the information submitted, this Office may recommends the following.

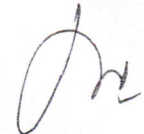
Export

Pulleys for power transmission- 5,15,000 numbers. The weight of each pulley is 380 grams may be incorporated in the AA.

Import

The firm has stated that weight of the each blank is 400 grams. The wastage comes to 5% which is reasonable. This Office may recommends import of 5,15,000 numbers blanks. However weight of each blank is 400 grams may be incorporated in the Advance Authorisation.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
06-01-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(109)/14-TSW(B) 11 dated



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

8/12/2014
16/11/2015

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(123)/2013-ME

Subject: Ratification of norms in terms of para 4.7 of HBP(Vol) advance License No 0510373038 dated 10.12.2013 for export of Filter water separators for M/s, Globe HiFabs.

The norms may be fixed as follows:-

- Import of items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director (ME) for taking a view by NC.

Sodhi
21/11/14
(K.S.Sodhi)
AD (ME)

Shri S. Muthukumar . FTDO. DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(123)/2013-ME dated 21.11.2014

Parveen Sharma
24.11.14

Parveen Sharma
24.11.14

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

79
Sl. No 23
11-11-14 X
23-12-14 X
43-215 ✓

OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES

MECHANICAL DIVISION

30(19)/2014-ME

Subject: Ratification of norms in terms of para 4.7 of HBP(Vol) advance License No 0510373033 dated 10.12.13 for export of Hydrant Pit Cleaning vehicle in respect of M/s Globe HiFabs

The norms may be fixed as follows:-

- Import of items may be allowed on net to net basis, with NIL wastage and accountability clause.
- DGFT to ensure whether Sno 13 of item of import (Volvo truck chassis model FLL 42 RE 16L) can be imported as per FTP.

This issue with the approval of Director (ME) for taking a view by NC.

667/2014
24/11/2014


(K.S. Sodhi)
21/11/14
AD (ME)

Shri S. Muthukumar, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(19)/2014-ME dated 21.11.2014

24-11-14

Meer


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B)Section

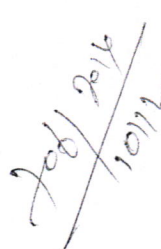
Subject: Application of M/s Oil states Industries for ratification of norms of AA NO- 0310774051 Dtd 11-03-14

Ref- DGFT ID No. 01/80/050/00120/AM15/DES-I/1316 Dated 21.11.2014.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/s Oil states Industries. Based on the information submitted, this Office recommends import under GN-4 with accountability & spares as per policy.

The above issues with the approval of Industrial Advisor (KKT).

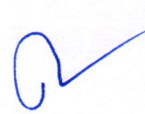

B.C. Nayak
Development Officer
04-12-14


DGFT-, FTDO, NC-I

Deptt. of HI, UO No 3(66)/14-TSW(B) 234 dated


10.12.2014

BS
2


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

DES-I Meeting 03/2/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
64	L&T	310786804	Item 1,2-as per of 19 C-1742 Item 3to 5 -as per of 21 C-1742 Item 6,7-Net to net with accountability Item 8to 10 as per 20 of C-1742
580	BHEL	0410124438	Repeat of AA 0410124437 as requested by the applicant
593	BHEL	0410153118	Repeat of AA 0410159250 (Air heater Components) as requested by the applicant

The committee may take a view

99. BOTIL / 5103910222 / As per Sule Committee Report -
(K.K.Tiwari)
Industrial Adviser

NC-I

✓ 42. Dec. Dev, .. 2687 | E.P. Piping for Boiler
Item 1. Relevant pipe 1.02 kg/kg content
Item 2. Net to net with accountability

43. Dec Dev, .. 2698 | E.P. : Piping for Boiler
Item 1 to 3 : Relevant pipe 1.02 kg/kg content
Item 4 to 9 : Net to Net with accountability.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

42 St. No. 43
at 3-2-15

DES-I Meeting 03/2/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
64	L&T	310786804	Item 1,2-as per of 19 C-1742 Item 3to 5 -as per of 21 C-1742 Item 6,7-Net to net with accountability Item 8to 10 as per 20 of C-1742
580	BHEL	0410124438	Repeat of AA 0410124437 as requested by the applicant
593	BHEL	0410153118	Repeat of AA 0410159250 (Air heater Components) as requested by the applicant

The committee may take a view

79. BOTIL / 5103910222 / As per Sale Committee Report -
(K.K.Tiwari)
Industrial Adviser

NC-I

42. Dec. Dev, ..2687 | E.P. Piping for Boiler
Item 1. Relavent pipe 1.02 kg/kg content
Item 2. Net to net with accountability

✓ 43. Dec Dev, ..2690 | E.P. : Piping for Boiler
Item 1 to 3 : Relavent pipe 1.02 kg/kg content
Item 4 to 9 : Net to Net with accountability.

✓

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC 43 Sl. No. 44
dt 3-2-15

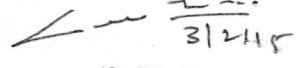
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/02/2015 - Case No. 36/5/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610003945 dated 26.03.2014)**

Advance Authorisation may be ratified as under:

1. Net weight of 120.6 MT may be specified with the quantity of export product.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 4264 Kgs. inclusive of 5 % wastage.
4. Quantity of import item at Sl. No. 2 may be allowed as 236 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 131000 Kgs. & 23750 Kgs. respectively as per SION C-1519.
6. Quantity of import item at Sl. No. 5 may be allowed as 12300 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap.
7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 4100 Meters on net to net basis.
8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 1000 Nos. each on net to net basis with accountability clause.
9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/44 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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44 SA No. 47
3-215

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/02/2015 - Case No. 17/8/80 (M/s Shree Satyanarayan Industrial Suppliers Pvt. Limited) (Advance Authorization No. 0310777895 dated 10.04.2014)

Advance Authorization may be ratified as under:

1. Net Empty weights of 8950 Kgs. & 2650 Kgs. may be specified with the quantities of export products at Sl. No. 1 & 2 respectively
2. Import items at Sl. No. 1, 2 & 4 shall be of relevant grade and thickness as contained in the export products.
3. Quantities of import items at Sl. No. 1 & 2 may be allowed as 1.03 Kgs./kg. content in the export product at Sl. No. 1 as claimed by the firm.
4. Quantity of import item at Sl. No. 3 may be allowed on net to net basis with accountability clause in export item at Sl. No. 1.
5. Quantity of import item at Sl. No. 4 may be allowed as 1.03 Kgs./kg. content in the export product at Sl. No. 2 as claimed by the firm.
6. Quantity of import item at Sl. No. 5 may be allowed on net to net basis with accountability clause in export item at Sl. No. 2.

Norms committee may take a view

31/4/15
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/47 dated 03/02/2015

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

wc 45 Shro. 48
43-215

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/02/2015 - Case No. 16/08/80 (M/s TEMA India Limited)
(Advance Authorization No. 0310778836 dated 21.04.2014)**

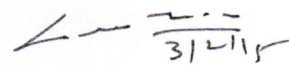
Advance Authorisation may be ratified as under:

1. Net Empty weights of export products may be specified as under:

Sl. No.	Net Weight (MT)	Empty	Sl. No.	Net Weight (MT)	Empty	Sl. No.	Net Weight (MT)	Empty
1	55.4		11	25.35		21	2.20	
2	57.5		12	7.85		22	47.10	
3	86.3		13	5.97		23	38	
4	144.8		14	26.1		24	3	
5	76.25		15	42.85		25	33.4	
6	38.5		16	10.1		26	10.3	
7	29.5		17	3.70		27	27.10	
8	167.5		18	6.40		28	31.40	
9	134.5		19	18.30				
10	1.65		20	1.50				

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 3, 15 & 16.
3. Quantity of import item at Sl. No. 1 may be allowed as 4804.8 Meters (14.68 MT) on net to net basis as applied for by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 6370.8 Meters (5.24 MT) on net to net basis.
5. Quantity of import item at Sl. No. 3 may be allowed as 13743 Meters (10.97 MT) on net to net basis as applied for by the firm.
6. Quantities of import items at Sl. No. 4 to 14 may be allowed on net to net basis with accountability clause as claimed by the firm. Accordingly, quantitates of import items at Sl. No. 6 , 9 & 14 may be modified as 148 Nos.(176.3 MT), 85 Nos.(7.88 MT) & 13 Nos.(1.77 MT) respectively.
7. Quantity of import item at Sl. No. 15 may be allowed as 31518 Kgs. as 1.548 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 16 may be allowed as 7327 Kgs. as 1.489 Kgs./Kg. content in the export items after taking 1/3rd recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/48 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 28/11/15

46
Sl. No. 51
23/214 X
dt 3-8-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(189- A)/2014-ME

Subject: Adv. Authorization no 2210014810 dated 22.04.14 in respect of M/s IND-Sphinx Precision Ltd

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Weight of per unit export product.
- Weight of per unit import material.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issue with the approval of Director (ME)

Sodhi
19/1/15

(K.S. Sodhi)
AD (ME)

Shri Praveen Sharma; DDG, DGFT, Udhayog Bhawan

O/o the DC(MSME) UO note no 30(189-A)/14-ME dated 19.01.15

8/28/2014
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(190)/2014-ME

Subject: Adv. Authorization no 2210014809 dated 22.04.14 in respect of M/s IND-Sphinx Precision Ltd

After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Weight of per unit export product.
- Weight of per unit import material.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issue with the approval of Director (ME)

K. S. Sodhi
19/1/25

(K.S. Sodhi)
AD (ME)

Shri Praveen Sharma; DDG, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(190)/14-ME dated 19.01.15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We 48
Sl. No. 62
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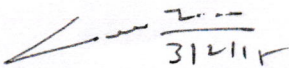
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/02/2015 - Case No. 22/14/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310785916 dated 24.06.2014)

Advance Authorisation may be ratified as under:

1. Net Empty weight of each export item at Sl. No. 1 & 2 may be specified as 9739 Kgs. each.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2, 4 & 5.
3. Quantity of import item at Sl. No. 1 may be allowed as 3642 Kgs. as 1.79 Kgs./Kg. content in the export items.
4. Quantity of import item at Sl. No. 2 may be allowed as 2366 Kgs. as 1.70 Kgs./Kg. content in the export items.
5. Quantity of import item at Sl. No. 3 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 237 Kgs. inclusive of 3 % wastage.
6. Words " 19.05 mm OD x1.65 mm thk" may be suffixed with the description of import items at Sl. No. 4 & 5.
7. Quantity of import item at Sl. No. 4 may be allowed as 11830 Kgs. (14106.14 Meters) inclusive of 2 % wastage.
8. Quantity of import item at Sl. No. 5 may be allowed as 203 Kgs. (277.8 Meters) inclusive of 2 % wastage.
9. Quantities of import items at Sl. Nos. 6, 7 & 8 may be allowed as 120 Kgs. each.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/62 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

49 S.No. 64
Jd 3-215

DES-I Meeting 03/2/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
64	L&T	310786804	Item 1,2-as per of 19 C-1742 Item 3to 5 -as per of 21 C-1742 Item 6,7-Net to net with accountability Item 8to 10 as per 20 of C-1742
580	BHEL	0410124438	Repeat of AA 0410124437 as requested by the applicant
593	BHEL	0410153118	Repeat of AA 0410159250 (Air heater Components) as requested by the applicant

The committee may take a view

99. BOTIL / 5103910222 / As per Sub Committee Report -
(K.K.Tiwari)
Industrial Adviser

NC-I

42. Dec. Dev. .. 2687 | E.P. Piping for Boiler
Item 1. Relevant pipe 1.02 kg/kg content
Item 2. Net to net with accountability

43. Dec. Dev. .. 2690 | E.P. : Piping for Boiler
Item 1 to 3 : Relevant pipe 1.02 kg/kg content
Item 4 to 9 : Net to Net with accountability.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 03/02/2015 - Case No. 30/14/80 (M/s TEMA India Limited)
(Advance Authorization No. 0310787039 dated 18.07.2014)**

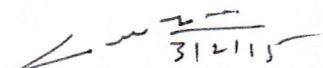
Advance Authorisation may be ratified as under:

1. Net Empty weights of export products may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	66	4	5.04	7	2
2	51.03	5	7.91	8	13.6
3	12.76	6	32.65		

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 and its quantity may be allowed as 37160.51 Meters (10.34 MT) on net to net basis as applied for by the firm.
3. Quantities of import items at Sl. No. 2 to 4 may be allowed on net to net basis with accountability clause as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/65 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

wc 51 J. no. 66
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**Department of Industrial Policy & Promotion
(TSW)**

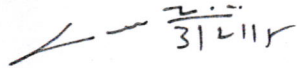
**NC Meeting dated 03/02/2015 - Case No. 31/14/80 (M/s TEMA India Limited)
(Advance Authorization No. 0310787037 dated 18.07.2014)**

1. Net Empty weights of export products may be specified as under:

Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)	Sl. No.	Net Empty Weight (MT)
1	5.648	8	29.972	15	3.793
2	37.952	9	6.3	16	2.906
3	203.144	10	5.495	17	109.32
4	60.716	11	2.997	18	54.996
5	113.18	12	3.599	19	31.806
6	56.29	13	17.534	20	20.405
7	28.056	14	14.344		

2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 4, 10 & 11.
3. Quantity of import item at Sl. No. 1 may be allowed as 771.32 Meters (0.557 MT) on net to net basis as applied for by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 14082.66 Meters (12.651 MT) on net to net basis.
5. Quantity of import item at Sl.No. 3 may be allowed as 55547.6 Meters (40.081 MT) on net to net basis as applied for by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 169956.63 Meters (187.83 MT) on net to net basis as applied for by the firm.
7. Quantities of import items at Sl. No. 5 to 9 may be allowed on net to net basis with accountability clause as claimed by the firm.
8. Quantity of import items at Sl. No. 10 & 11 may be allowed as applied for i.e. 5882 Kgs. & 9343 Kgs. respectively on net to net basis.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/66 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC 52 Sl. No. 78
43-215

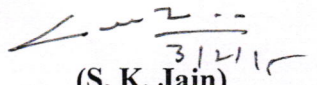
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/02/2015 - Case No. 4/14/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510390244 dated 11.08.2014)

Advance Authorisation may be ratified as under:

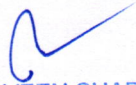
1. Net weight of 5.7 MT may be specified with the quantity of export item.
2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 4316 Kgs. as 1.0417 Kgs./Kg. content in the export item.
3. Quantity of import item at Sl. No. 2 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 180 Kgs. inclusive of 4.17 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 110 Kgs. (7 Nos.) on net to net basis with accountability clause

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/78 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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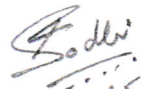
Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

Subject: Advance authorisation no 0910060850 dated 03.12.14 for M/s Gandikota Thermo controls P Ltd

As per the details given and from previous authorisation 0910058650 dated 19.12.2013, the norms may be fixed as follows:-

- Relevant items of import as mentioned at srl no 4 to 13, 16 to 23, 27 to 36, 39 to 47, 51 to 60, 63 to 72, 76 to 85 and 88 to 99 may be recommended on Net to Net basis with accountability clause.
- Item at srl no 3, 14, 15, 26, 37, 38, 50, 61, 62, 75, 86 and 87 may be recommended on 1Kg/Kg content in export product, without any wastage.
- Item at srl no 1,2,24,25,48,49,73 and 74 being a packing material may be recommended as per packing policy.

This issues with the approval of Director (ME), for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri S. Muthukumar: FTDO, DGFT Udhog Bhawan
Oo the DC(MSME) UO note no 30(187)/14-ME dated 15.01.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri Meengji
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F. No. 46011/82/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

we. 59 S. no. 88
dt 23/12/14
23-02-15

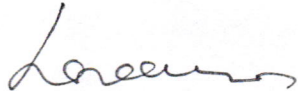
Shastri Bhawan, New Delhi-110 001
Dated, the 21st January, 2015

OFFICE MEMORANDUM

Subject : Advance Authorization Application from M/s. Becton Dickinson India Pvt. Ltd. for the import of raw material against the export of Hypodermic Syringes with / without Needles - BD Emerald TM 5ML. (Advance Authorization No-0510390791 dated 27.08.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/00391/AM15/DES-I/1575 dated 09.01.2015 on the subject mentioned above. Department of C&PC has already forwarded the comments on 01.01.2015 (copy enclosed).

This issues with the approval of competent authority.


(Dharam Vir)
Section Officer 25/1/15
Tele:- 2338 2575

✓ **Shri. Parveen Sharma,**
Dy. D.G.F.T, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011

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Shri Meena
22/1/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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F. No. 46011/82/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 1st December, 2014
1st January, 2015

OFFICE MEMORANDUM

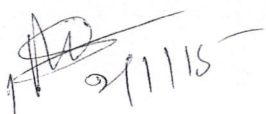
Subject : Advance Authorization Application from M/s. Becton Dickinson India Pvt. Ltd. for the import of raw material against the export of Hypodermic Syringes with / without Needles - BD Emerald TM 5ML. (Advance Authorization No-0510390791 dated 27.08.2014).

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/391/AM15/DES-1/1154 dated 21.10.2014 on the subject mentioned above. The proposal of the firm has been examined in this office. The Department of Chemicals & Petrochemicals recommends the present Advance Authorization Application on the following basis:-

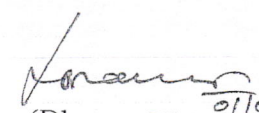
Item to be Exported	Quantity
Hypodermic Syringes with / without Needles - BD EMERALD TM 5ML	1 No.

Raw-material Recommended for Import	Quantity / Kg.
1. Polypropylene Granules (R 370Y)	1.03 kg / kg content in the export product.
2. Stopper 5ML Bulk (Part No.8548122)	Net + 2% wastage
3. Ethypel BD 60G	As per Packing Policy.

This issues with the approval of competent authority.


Ms. Priya Ranjan
FTDO, (DES-I),
O/o DGFT, Udyog Bhawan
New Delhi- 110011


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(Dharam Vir) 01/01/2
Section Officer
Tele:- 2338 2575

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

S No. 89
of 3.2.2014
S No. 89
of 3.2.2014
03.02.2014

संख्या
No.....17(37)/2014-IPHW

दिनांक
Date.....
23.12.2014

M/s. Ranendra Nath Baruah Prop. Unitek Project and Systems
G. N. B. Road, Silpukhuri,
Guwahati Assam-781003

Sub:- Application for ratification of norms of Advance Licence No. 1410000570 dated 27.8.201 for export of "Online Gas Monitoring System".

Sir,

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide following details to enable us to process the case further:-

- Details of export product
- Usage of each of import item in the export product
- Quantity of import items required for manufacturing one unit of export product
- Wastage involved in manufacturing process and justification for the same

Yours faithfully


(Asha Nangia)
Director
Tel.- 24301268

✓ Copy to:
Shri S. Muthukumar w.r.t. DGFT I. D. No.01/80/50/00400/AM15/DES-1/1324 dated 21.11.2014
FTDO
O/o. DGFT
Udyog Bhavan
New Delhi


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


ELECTRONICS INDIA
Billion Needs Million Chips

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

SN 98
013-22015
23-12-14

No.7/289/2014-TSW
Department of Industrial Policy & Promotion
(TSW Section)

Subject : **Advance Authorisation No. 0510390792 dated 27.8.2014-** Y Tec India Pvt. Ltd.
Haryana.

Ref : DGFT UO. No. 01/80/50/413/AM-/DES-1/1235 dated : 7.11.2014.

The case has been examined .Based on the Chartered Engineer Certificate and the requirement of raw material, the following is recommended .

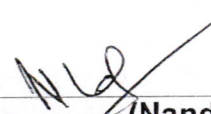
Item of Export & Quantity : As per List

Item of Import :

S.No.	Import Item Name	Quantity,	UOM
1.	Stopper A (50713-SH9-0100)	45533.00	Numbers
2.	Synthetic Rubber (DIENE NF 35 R)	756.303	Kgs.
3.	Chemical Powder (Zinc Oxide-3)	63.109	Kgs.
4.	Chemlok6225 (Chem lok 6225)	80.318	Kgs
5.	Synthetic Rubber (BR1250H (NIPOL)	20630.343	Kgs.
6.	Synthetic Rubber (IR2200)	20630.343	Kgs.
7.	Chemical Powder (Zinc Oxide-3)	2943.130	Kgs.
8.	Chemlok 6225 (Chem lok 6225)	1137.441	Kgs.
9.	Collar (50202-HM7A-0001)	168798.00	Numbers.
10.	Synthetic Rubber (Nipolar72LS)	8244.094	Kgs.
11.	Bottom Rubber plate (60407-812-0000)	100001.00	Numbers
12.	Chemical Powder (Zinc Oxide-3)	61.601	Kgs
13.	Chemlok6225 (Chem lok 6225)	110.001	Kgs.
14.	Bottom Rubber plate (PL Lower MT) (68325-ZS9A-0000)	88609.0	Numbers
15.	Bottom Rubber (PL Upper R MT) (68325- ZS9A-0000-01)	88609.00	Numbers
16.	ASKA COAT-NC 400 (Aska Coat-400)	592.617	Kgs.
17.	Chemical Powder (Zinc Oxide-3)	85.774.	Kgs
18.	Bottom Rubber (PL Lower MT) (68325- ZS9A-0000)	77210.00	Numbers.
19.	Bottom Rubber (PL Upper L MT) 68326- ZS9A-0000)	7721.00	Numbers
20.	ASKA COAT-NC 400 (Aska Coat-400)	516.380	Kgs
21.	Chemical Powder (Zinc Oxide-3)	74.739	Kgs.
22.	Stopper 1.6 (44716- MA0-7700-YK)	16861	Numbers.
23.	8 MM Nut (94001-08000-F)	16861	Numbers.
24.	8 M Spring Washer (94111-08000)	16861	Numbers

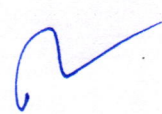

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

25.	Synthetic Rubber (Tufdene 1000)	265.038	Kgs
26.	Chemical Powder (Zinc Oxide-3)	33.014	Kgs
27.	Mount Rubber C Washer (50204-HM 7A-0000A)	73581.00	Numbers.
28.	Mount Rubber C Washer B (50204-HM7A-0000B)	73581.00	Numbers.
29.	Synthetic Rubber (NIPOL AR-42W)	763.267	Kgs.
30.	Synthetic Rubber (DIENE NF 35 R)	273.574	Kgs
31.	Chemical Powder (Zinc Oxide-3)	25.901	Kgs.
32.	Stopper A (50713-SH9-0100)	8017.00	Numbers
33.	Synthetic Rubber (DIENE NF 35 R)	102.914	Kgs.
34.	Chemical Powder (Zinc Oxide-3)	8.554	Kgs.
35.	Water Cort (709) (610264)	4.057	Kgs.
36.	Synthetic Rubber (DCR 31)	5660.283	Kgs.
37.	Chemical Powder (Zinc Oxide-3)	210.165	Kgs.
38.	Chemlok 6225 (Chem lok 6225)	188.912	Kgs.
39.	Chemical Powder (Zinc Oxide-3)	67.172	Kgs.
40.	Synthetic Rubber (DCR 31)	1783.940	Kgs.
41.	Synthetic Rubber (BR1250H) (NIPOL)	2155.473	Kgs.
42.	Synthetic Rubber (IR2200)	2155.473	Kgs.
43.	Chemical Powder (Zinc Oxide-3)	306.520	Kgs.
44.	*M* Collar Upper Mount (50163-ZV5-3000)	13432.00	Numbers
45.	Chemical Powder (Zinc Oxide-3)	3.694	Kgs.
46.	*M* Bush Lower Mount (50154-ZV5-3000)	13638.00	Numbers
47.	Chemical Powder (Zinc Oxide-3)	8.851	Kgs.


(Nand Lal)
Sr. Development Officer
11-12-2014

Shri Priya Ranjan, FTDO
DES-I, DGFT

No. 7/289/14-TSW dt. 16/1/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S No 91
DT 03-02-2014

No.7/289/2014-TSW
Department of Industrial Policy & Promotion
(TSW Section)

Subject : **Advance Authorisation No. 0510390793 dated 27.8.2014** - Y Tec India Pvt.
Ltd. Haryana.

Ref : DGFT UO. No. 01/80/50/414/AM- 15/ DES-1/1234 dated : 7.11.2014.

The above mentioned application has been examined .Based on the Chartered Engineer Certificate and the requirement of raw material, the following is recommended .

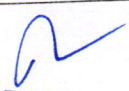
A. Item of Export : As per List

B. Item of Import :

S.No.	Import Item Name	Quantity,	UOM
1.	Synthetic Rubber (DCR-31)	15579.500	Kgs.
2.	Chemical Powder (Zinc Oxide-3)	578.064	Kgs.
3.	Synthetic Rubber (BR1250 H NIPOL)	1096.75	Kgs.
4.	Synthetic Rubber (IR2200)	1096.75	Kgs
5.	Chemical Powder (Zinc Oxide-3)	155.998	Kgs.
6.	Damper Mass (GS99903410-4000)	51393.0	Numbers
7.	Damper Plate (GS99903410-5000)	51393.0	Numbers
8.	Synthetic Rubber (TUFDENE 1000)	921.476	Kgs.
9.	Chemical Powder (Zinc Oxide-3)	114.761	Kgs.
10.	Chemlok6225 (Chemlok 6225)	186.557	Kgs.
11.	Damper Mass (GS99903420-4000)	22440.00	Numbers.
12.	Damper Plate (GS99903410-5000)	22440.00	Numbers.
13.	Synthetic Rubber (DIENE NF 35 R)	424..071	Kgs.
14.	Chemical Powder (Zinc Oxide-3)	70.596	Kgs.
15.	Damper Mass (GS99903530-4000)	48512.000	Numbers
16.	Damper Plate (GS99903410-5000)	48512.000	. Numbers
17.	Synthetic Rubber (DIENE NF 35 R)	371.408	Kgs
18.	Chemical Powder (Zinc Oxide-3)	61.901	Kgs.
19.	Damper Mass (W316-5560-100)	2191.000	Numbers
20.	Damper Plate (W 316-5580-100-PRG)	2191.000	Numbers
21.	Synthetic Rubber (TUFDENE 1000)	34.440	Kgs.
22.	Chemical Powder (Zinc Oxide-3)	4.290	Kgs.
23.	Chemlok6225 (Chemlok 6225)	7.712	Kgs.
24.	Damper Mass (W316-5560-100)	84544.00	Numbers.
25.	Damper Plate (W 316-5580-100-PRG)	84544.000	Numbers


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Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi-11

26.	Synthetic Rubber (TUFDENE 1000)	1328.947	Kgs
27.	Chemical Powder (Zinc Oxide-3)	165.537	Kgs.
28.	Chemlok 6225 (Chemlok 6225)	297.595	Kgs.
29.	Damper Mass (W316-5560-100)	32400.00	Numbers
30.	Damper Plate (W 316-5580-100-PRG)	32400.00	Numbers
31.	Synthetic Rubber (TUFDENE 1000)	509.296	Kgs.
32.	Chemical Powder (Zinc Oxide-3)	63.439	Kgs.
33.	Chemlok 6225 (Chemlok 6225)	114.048	Kgs.
34.	Damper Mass (W316-5560-100)	3519.00	Numbers.
35.	Damper Plate (W 316-5580-100-PRG)	3519.00	Numbers
36.	Synthetic Rubber (TUFDENE 1000)	55.315	Kgs.
37.	Chemical Powder (Zinc Oxide-3)	6.890	Kgs.
38.	Chemlok 6225 (Chem lok 6225)	12.387	Kgs.
39.	Damper Mass (W316-5560-100)	2619.00	Numbers
40.	Damper Plate (W 316-5580-100-PRG)	2619.00	Numbers
41.	Synthetic Rubber (TUFDENE 1000)	41.110	Kgs.
42.	Chemical Powder (Zinc Oxide-3)	5.128	Kgs.
43.	Chemlok 6225 (Chem lok 6225)	9.219	Kgs.
44.	Damper Mass (W706456000-4002)	40560.000	Numbers
45.	Damper Plate (W 706456000-5002)	40560.000	Numbers
46.	Synthetic Rubber (TUFDENE 1000)	636.670	Kgs.
47.	Chemical Powder (Zinc Oxide-3)	79.416	Kgs.
48.	Chemlok 6225 (Chem lok 6225)	142.771	Kgs
49.	Damper Mass (W706456000-4002)	2775.000	Kgs.
50.	Damper Plate (W 706456000-5002)	2775.000	Kgs.
51.	Synthetic Rubber (TUFDENE 1000)	43.559	Kgs.
52.	Chemical Powder (Zinc Oxide-3)	5.433	Kgs.
53.	Chemlok 6225 (Chem lok 6225)	9.768	Kgs.
54.	Damper Mass (W706456000-4002)	83292.000	Numbers
55.	Damper Plate (W 706456000-5002)	83292.000	Numbers
56.	Synthetic Rubber (TUFDENE 1000)	1307.435	Kgs.
57.	Chemical Powder (Zinc Oxide-3)	163.086	Kgs.
58.	Chemlok 6225 (Chem lok 6225)	293.188	Kgs.
59.	Damper Mass (W706456000-4002)	13234.000	Numbers.
60.	Damper Plate (W 706456000-5002)	13234.000	Numbers
61.	Synthetic Rubber (TUFDENE 1000)	230.298	Kgs.
62.	Chemical Powder (Zinc Oxide-3)	28.824	Kgs
63.	Chemlok 6225 (Chem lok 6225)	49.495	Kgs
64.	Ring Outer (N12CAPA0ZA-3001)	38225.000	Numbers.
65.	Weight Inner (N12CAPA0ZA-4001)	38225.000	Numbers
66.	Synthetic Rubber (EPT 4100E)	1978.335	Kgs.
67.	Chemical Powder (Zinc Oxide-3)	66.015	Kgs.
68.	Damper Mass (11049927 AA0-4000)	1920.00	Numbers.
69.	Damper Plate (11049927 AA0-4500)	1920.00	Numbers.
70.	Synthetic Rubber (TUFDENE 1000)	45.281.	Kgs


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71.	Chemical Powder (Zinc Oxide-3)	5.660	Kgs.
72.	Chemlok 6225 (Chem lok 6225)	7.603	Kgs.
73.	Sol Cover Brkt (EE180-STWX-0100)	437200.00	Numbers
74.	Synthetic Rubber (BR1250 H (NIPOL)	932.985	Kgs.
75.	Synthetic Rubber (IR2200)	932.985	Kgs.
76.	Chemical Powder (Zinc Oxide-3)	134.658	Kgs.
77.	Synthetic Rubber (BR1250H Nipol)	4017.361	Kgs.
78.	Synthetic Rubber (IR2200)	4017.361	Kgs.
79.	Chemical Powder (Zinc Oxide-3)	575.071	Kgs.
80.	Chemlok 6225 (Chem lok 6225)	217.008	Kgs.
81.	Synthetic Rubber (DCR31)	2541.812	Kgs.



(Nand Lal)
Sr. Development Officer
12-01-2015

Shri Priya Ranjan, FTDO
DES-I, DGFT

No. 7/289/14- JSD dt. 16/1/15



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

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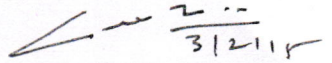
86
8 Nov. 92
43-2-15

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/02/2015 - Case No. 9/17/80 (M/s Chandak Instruments Pvt. Ltd.)
(Advance Authorization No. 5010002149 dated 28.08.2014)

Advance Authorization may be ratified as per General Note- 4 for Engineering Products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/92 dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



ISGEC HEAVY ENGINEERING LTD.

A-4, Sector-24,
Noida - 201 301 (U.P.) India
Tel.: +91-120-408 5000
Fax: +91-120-408 5100
www.isgpec.com

ISM/L-641
Dtd. 27.01.2015

Sh. Praveen Sharma
Dy. D.G.F.T.
DES - 1 Section,
O/o The Director General of Foreign Trade
Udyog Bhawan New Delhi - 11 -

Ref: DGFT Letter/File No.01/80/050/00393/AM.15/DES-1/2575 dtd.09.01.2015

Sub: Ratification of Norms in respect of Advance Authorization No.0510391110
dated 12.09.2014.

Dear Sir,

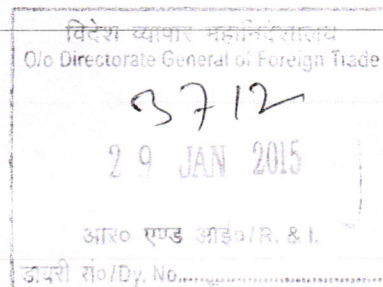
With reference to your above letter we wish to submit that we have submitted the said advance authorization unutilized for cancellation, to the Office of The Additional Director General of Foreign Trade New Delhi (CLA).

Copy of our request letter dtd.21.01.2015, submitted for cancellation of subject authorization alongwith counter receipt dated 22.01.20145, enclosed for your ready reference.

Thanking you
Yours faithfully

J.C. Mongia
Dy. Gen. Manager

Encls: As above.



Shri Meena
30/1/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

ISM / L - 641
21.01.2015

Office of The Addl. Director General of Foreign Trade
Central Licensing Area
A-Wing, Indraprastha Bhawan
I.P. Estate
New Delhi - 110002.

Subject: Request for return of Original Invalidation letter No.0559002944
DTD.08.08.2014 .

Ref : Your office file No.05/23/040/00250/AM.15

Advance authorization No.0510391110 dtd.12.09.2014

Dear Sir,

We submit herewith Custom's copy and Exchange Control copy in original of subject Advance Authorization, totally unutilized for cancellation at your end.

2. Reasons for Cancellation

- a) We had made a mistake in indicating CIF value of import item No.1. It was indicated less.
- b) Therefore, we have not utilized this Advance Authorization. Instead we obtained fresh Advance Authorization No.0510391878 dated 07.11.2014 (Your File No. 05/23/040/00336/AM15) by increasing value of import item No.1.

3. RETURN OF ORIGINAL INVALIDATION LETTER.

Since aforesaid Advance Authorization (now being cancelled) was issued based on invalidation letter No. 0559002944 dated 08.08.2014, we request that the said invalidation letter should be returned to us so that we submit it again to your office to be kept in file No. 05/23/040/00336/AM15 against which fresh Advance Authorization No. 0510391878 dated 07.11.2014 has been obtained.

4. We, therefore, request you to kindly return the original invalidation letter to us.

Thanking you
Yours faithfully

J.C. Mongia
Dy. Gen. Manager (Imports)

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

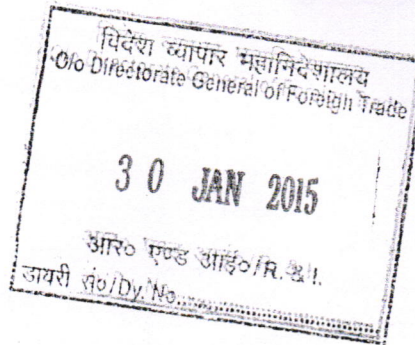
Encls: As above.

01/81/050/00396/AM11/DES-1/2560



Ref: FEPL/DGFT/SST/2014-15
Date: 30.01.2015

Before the Honourable Chairman,
Norms committee - 1,
Room no. 11,
Office of DGFT, Udyog Bhawan
New Delhi -110011.



82577
Case No. AIR-11
DES-1-15

Subject: Request for adjournment of personal hearing in the matter bearing
File No. 01/81/050/00396/AM11/DES-1/2560 dated 08-01-2015.

Meeting No.20/15 date: 03.02.2015

Ref: Order dated 04-09-2014 in Writ Petition WP (C) No. 1579/2014 in the matter
of M/s. Flovel Energy Private Ltd. Vs. DGFT, New Delhi.

Dear Sir,

The above mentioned case has been fixed for personal hearing on 03.02.2015 at 2.30 PM as confirmed vide file No. 01/81/050/00396/AM11/DES-1/2560 and letter dated 08-01-2015. Unfortunately, our Technical Executive, Mr. Anurag Gaur's mother expired on January 15, 2015 and subsequently his father got heart attack on January 27, 2015 immediately after performance of "Rasam Pagri" on January 26, 2015. His father has to undergo for primary PTCA with drug coated double stenting to RCA. For this reason he is unable to attend the scheduled personal hearing on February 3, 2015. This is a genuine difficulty we are facing for which we would, therefore, request your goodself to adjourn personal hearing. A copy of the letter dated January 28, 2015 issued by Metro Heart Institute, Faridabad together with emails dated January 15 & 23, 2015 is enclosed for your reference.

At the same time we are seeking an independent expert opinion on the subject issue from Maulana Azad National Institute of Technology, Bhopal, which we would like to submit for your kind consideration during the personal hearing. A copy of the letter dated 30.01.2015 issued by Maulana Azad National Institute of Technology, Bhopal is enclosed for your reference.

In view of the above we would request your goodself to grant us an adjournment of the personal hearing to any date convenient to you in March, 2015, for which we shall be highly obliged.

Thanking You,
Yours faithfully,
For Flovel Energy Pvt Ltd.

SS. Sorot
Sr. General Manager (HR & Legal)

Shri Meena
H. Gaur
2/2/15

CC: Mr. Parveen Sharma, DDGFT, Room no. 404, 4th Floor, Udyog Bhavan, New Delhi -110107

FLOVEL ENERGY PRIVATE LIMITED
15/3, Mathura Road, Faridabad -121 008,
Haryana INDIA
Phone: +91 129 4090600
Fax: +91 129 4090650
Email: contact@flovel.net
Web: http://www.flovel.net
CIN: U4010DL2006PTC155444

Works:
Mitrol- Deeghot Road,
72 KM Stone, Delhi Mathura Road,
District Palwal, Haryana -121 102 INDIA
Phone: +91 1275 312005-06
Email: contact@flovel.net

Registered Office:
M-27, Greater Kailash Part II,
New Delhi - 110048
INDIA
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



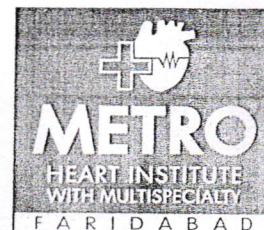
QUALITY ACCREDITATIONS



Sector-16A, Faridabad (Delhi-NCR) - 121 002
Tel. : 0129-4277777, Fax : 0129-4277799
Ambulance Mobile : 9811561000, 9999714000

Helpline No. : 15106

MHIM/136



28-Jan-2015

TO WHOM SO EVER IT MAY CONCERN

This is to certify that Mr. Ram Kishan Gaur, 66 years old Male, **IP No: 15/01864** admitted in emergency on 27-Jan-2015 with complaints of chest pain and ghabrahat. His ECG was showing Acute Inferior Wall MI. Patient was stabilized and in view of his ECG findings Coronary Angiography was done which revealed Coronary Artery Significant Single Vessel Disease and was followed by Primary PTCA with Drug Coated Double Stenting to RCA. The approximate expenditure of the treatment would be around **Rs: 3.50 Lakhs** which will include Coronary Angiography, Angioplasty, Hospital stay and medications. **(Cheque in favor of Metro Heart Institute)**

DR. NEERAJ JAIN, MD (MED), DM (CARD)
Sr. INTERVENTIONAL CONSULTANT
CARDIOLOGIST

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

86

SS.Sorot | FEPL.FBD

From: HR|FEPL.FBD <hr@flover.net>
 Sent: 15 January 2015 PM 05:24
 To: 'Abhay Singh Yadav'; 'Abhinav Bhatia'; 'Abhishek Anand'; 'Adit Kumar Shah'; 'Ajay Kumar'; 'Alok Sehgal'; 'Ambrish Kumar'; 'Anil Kumar Yadav'; 'Ankit Dhyani'; 'Antriksh Sharma'; 'Anurag Gaur'; 'Arun Gupta'; 'Arun Kumar Mishra'; 'Arun Kumar Sharma'; 'Arvind Kumar Sharma'; 'Ashok Kumar Sharma'; 'Bhaskar Gupta'; 'Chanchal Singh'; 'Chandan Kumar'; 'Chaturbhuj Saini'; 'Chinmesh Agrawal'; 'Deepak Raj Pokharna'; 'Dharmender'; 'Digamber Singh'; 'Gaurav Goyal'; 'Gautam Kar'; 'Harjit Singh'; 'Harpreet Singh'; 'Imran Ahmad Siddqui'; 'Jaman Singh Bhandari'; 'Jeet Singh'; 'K.K. Sharma'; 'Kajal Kumar Roy'; 'Kishor Chauhan'; 'Krishan Kumar'; 'Krishna Kant Singh'; 'Kshitij Mathur'; 'Kuldeep Sharma'; 'Laxmi Narayan Mathur'; 'Maharaj Kar'; 'Mahendra Singh Negi'; 'Maintenance'; 'Manjeet Singh Rana'; 'Manoharan C.'; 'Manoj Chawla'; 'Manoj Kumar'; 'Manwar Singh Payal'; 'Munish Sharma'; 'Neeraj Kala'; 'Neeraj Kala'; 'Neeresh Dixit'; 'Nirdesh Kumar Rajput'; 'Om Parkash Berwal'; 'Parmod Kumar'; 'Parth S. Sharma'; 'Peeyush Pathak'; 'Pooja Ruhela'; 'Prabhat Sharma'; 'Pradeep Kumar'; 'Prafful Kant'; 'Prem Singh'; 'Puneet Mangla'; 'Puneet Nagpal'; 'Quality'; 'Rajesh Ananthaneni'; 'Ram Avtar'; 'Ram Nivas'; 'Ramesh'; 'Ranjit Singh'; 'Ratikanta Dalai'; 'Ravi Kant Saneja'; 'Ravinder Kumar'; 'Ravinder Singh'; 'S. N. Sharma'; 'S. S. Sorot'; 'Sachin Gwania'; 'Sandeep Kumar'; 'Sandeep Kundu'; 'Sanjeev Talwar'; 'Saurabh Punia'; 'Sharad Mishra'; 'Shobhit Krishna Varshney'; 'Shubhrendu Kumar B. Patnaik'; 'Shyam Kumar'; 'Siddharth Sharma'; 'Store'; 'Subhasis Mahapatra'; 'Sudhir Kumar Midha'; 'Sumit Kumar'; 'Sunil Dutt'; 'Sunil Dutt Sharma'; 'Sunny Vishavkarma'; 'Surender Parashar'; 'Suresh Khatri'; 'Surinder Pal Singh'; 'Sushil Kumar'; 'Swami Sharan Satsangi'; 'Tejender Singh'; 'Vaibhav Ahuja'; 'Varun Kumar'; 'Veeraiah Polavarapu'; 'Vidita Mall'; 'Vijay Singh'; 'Vikas Chauhan'; 'Vikas Jena'; 'Vikas Soni'; 'Viki Tikoo'; 'Vincy Dassi'; 'Vinod Nangliya'; 'Vipin Sharma'; 'Virendra Kumar'; 'Vishnu Gupta'; 'Vivek Saxena'

Cc: maharaj.kar@flover.net; gautam.kar@flover.net; sanjeev.talwar@flover.net
 Subject: Condolence

Dear Colleagues,

With profound grief, we regret to inform you that Mr. Anurag Gaur's mother passed away today i.e. on 15th January, 2015. It is a great loss to Mr. Anurag Gaur & his family. With this email we convey our deepest condolences to Mr. Anurag Gaur & his family members and pray almighty to grant peace to the departed soul.

Best Regards,



Quality & Trust

Vidita Mall | Sr. Officer | HR & Admin | FLOVEL Energy Private Limited
 15/3 Mathura Road | Faridabad -121008 | Haryana | INDIA |
 Phone: +91-129-4090621 | Fax: +91 129 4090650 | www.flover.net

PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

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From: HR|FEPL.FBD <hr@flover.net>
Sent: Friday, January 23, 2015 2:16 PM
To: 'Abhay Singh Yadav'; 'Abhinav Bhatia'; 'Abhishek Anand'; 'Adit Kumar Shah'; 'Ajay Kumar'; 'Alok Sehgal'; 'Ambrish Kumar'; 'Anil Kumar Yadav'; 'Ankit Dhyani'; 'Antriksh Sharma'; 'Anurag Gaur'; 'Arun Gupta'; 'Arun Kumar Mishra'; 'Arun Kumar Sharma'; 'Arvind Kumar Sharma'; 'Ashok Kumar Sharma'; 'Bhaskar Gupta'; 'Chanchal Singh'; 'Chandan Kumar'; 'Chaturbhuj Saini'; 'Chinmesh Agrawal'; 'Deepak Raj Pokharna'; 'Dharmender'; 'Digamber Singh'; 'Gaurav Goyal'; 'Gautam Kar'; 'Harjit Singh'; 'Harpreet Singh'; 'Imran Ahmad Siddiqui'; 'Jaman Singh Bhandari'; 'Jeet Singh'; 'K.K. Sharma'; 'Kajal Kumar Roy'; 'Kishor Chauhan'; 'Krishan Kumar'; 'Krishna Kant Singh'; 'Kshitij Mathur'; 'Kuldeep Sharma'; 'Laxmi Narayan Mathur'; 'Maharaj Kar'; 'Mahendra Singh Negi'; 'Maintenance'; 'Manjeet Singh Rana'; 'Manoharan C.'; 'Manoj Chawla'; 'Manoj Kumar'; 'Manwar Singh Payal'; 'Munish Sharma'; 'Neeraj Kala'; 'Neeraj Kala'; 'Neeresh Dixit'; 'Nirdesh Kumar Rajput'; 'Om Parkash Berwal'; 'Parmod Kumar'; 'Parth S. Sharma'; 'Peeyush Pathak'; 'Pooja Ruhela'; 'Prabhat Sharma'; 'Pradeep Kumar'; 'Prafful Kant'; 'Prem Singh'; 'Puneet Mangla'; 'Puneet Nagpal'; 'Quality'; 'Rajesh Ananthaneni'; 'Ram Avtar'; 'Ram Nivas'; 'Ramesh'; 'Ranjit Singh'; 'Ratikanta Dalai'; 'Ravi Kant Saneja'; 'Ravinder Kumar'; 'Ravinder Singh'; 'S. N. Sharma'; 'S. S. Sorot'; 'Sachin Gwania'; 'Sandeep Kumar'; 'Sandeep Kundu'; 'Sanjeev Talwar'; 'Saurabh Punia'; 'Sharad Mishra'; 'Shobhit Krishna Varshney'; 'Shubhrendu Kumar B. Patnaik'; 'Shyam Kumar'; 'Siddharth Sharma'; 'Store'; 'Subhasis Mahapatra'; 'Sudhir Kumar Midha'; 'Sumit Kumar'; 'Sunil Dutt'; 'Sunil Dutt Sharma'; 'Sunny Vishavkarma'; 'Surender Parashar'; 'Suresh Khatri'; 'Surinder Pal Singh'; 'Sushil Kumar'; 'Swami Sharan Satsangi'; 'Tejender Singh'; 'Vaibhav Ahuja'; 'Varun Kumar'; 'Veeraiah Polavarapu'; 'Vidita Mall'; 'Vijay Singh'; 'Vikas Chauhan'; 'Vikas Jena'; 'Vikas Soni'; 'Viki Tikoo'; 'Vincy Dassi'; 'Vinod Nangliya'; 'Vipin Sharma'; 'Virendra Kumar'; 'Vishnu Gupta'; 'Vivek Saxena'; 'Varun.aneja@flover.net'; 'Rahul.mittal@flover.net'; 'maharaj.kar@flover.net'; 'gautam.kar@flover.net'; 'sanjeev.talwar@flover.net'
Cc:
Subject: Condolence

Dear Colleagues,

As you are aware that Mr. Anurag Gaur's mother passed away on 15th January' 2015, the "Hawan" followed by "Bhoj" has been scheduled on 26.01.2015 at 10:30 am and "Rasam Pagadi" at 03:00 pm by Mr. Anurag's family. All employees please note.

Best Regards,



Vidita Mall | Sr. Officer | HR & Admin | FLOVEL Energy Private Limited
15/3 Mathura Road | Faridabad -121008 | Haryana | INDIA |
Phone: +91-129-4090621 | Fax : +91 129 4090650 | www.flover.net


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



मौलाना आजाद राष्ट्रीय प्रौद्योगिकी संस्थान

भोपाल - ४६२०५१ (म.प्र.) भारत

(मानव संसाधन विकास मंत्रालय, भारत सरकार द्वारा स्थापित)

Maulana Azad National Institute of Technology

Bhopal-462051 (M.P.) INDIA

(Estd. by MHRD, Govt. of India)

Ref: MNIT/TT/

Dated : 30.01.2015

To

Mr. S.S. Sorot
Sr. General Manager
Flovel Energy Privat Ltd.
15/3, Mathura Road
Faridabad (Haryana)

Subject: Technical opinion

Dear Sir,

Please refer to your letter bearing reference no FEPL/SST dated 23/01/2015 regarding technical opinion in respect of (2x 2500 KW +20% col) Balsio Hydel Power Project in Himachal Pradesh. Thanks for considering our Institute for the technical opinion for the project. We are happy to take up the above assignment. We would like to visit the project site for complete understanding of the technical parameters of the project, design engineering and processes undertaken by you to give our expert opinion. This exercise will require minimum three- four weeks time.

Looking forward for your response.

Thanking you

Yours Truly

Dr. Tripta Thakur

Professor
Electrical Engineering
MANIT-Bhopal

Tel. : + 91 755 4051000, 4052000 Fax : +91 755 2670562
E-mail : info@manit.ac.in, director@manit.ac.in Web. : www.manit.ac.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

D/L 28/11/14 D/L

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. No. 538
Page No. A/R-11
dt 23-12-14
dt 3-2-14

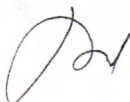
Subject: Application of M/S BHEL, Bhopal for ratification of norms of licence no - 1110021254 dt 11-11-09.

Ref: DGFT ID Note No.01/80/50/573/AM10/DES-I/1448 Dated 09.12.14

DES-I, DGFT may kindly refer to the above mentioned licence of M/S BHEL, Bhopal. The firm has requested for inclusion of new item, CRNGO coil for alternator. The firm may be asked to submit following information:

1. Reason for inclusion of new item after 5 years.
2. The firm has submitted sketches of cutting diagram for the calculation of the raw material. The firm may submit the actual dimensional engineering drawing with relevant dimensions highlighting and submit the calculation.

The above issues with the approval of IA(KKT).


B.C.Nayak
Development Officer
24-12-14


DGFT (FTDO, DES-I)

Deptt. of HI, UO No 3(80)/09-TSW(B) 259 dated


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Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11




DEPARTMENT OF HI

DES-I Meeting 03/2/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
64	L&T	310786804	Item 1,2-as per of 19 C-1742 Item 3to 5 -as per of 21 C-1742 Item 6,7-Net to net with accountability Item 8to 10 as per 20 of C-1742
580	BHEL	0410124438	Repeat of AA 0410124437 as requested by the applicant
593	BHEL	0410153118	Repeat of AA 0410159250 (Air heater Components) as requested by the applicant

The committee may take a view

79. BOTIL / 5103910222 / As per Sule Committee Report -
(K.K.Tiwari)
Industrial Adviser

NC-I

42. Dee Dev, ..2687 | E.P. Piping for Boiler
Item 1. Relevant pipe 1.02 kg/kg content
Item 2. Net to net with accountability

43. Dee Dev, ..2690 | E.P. : Piping for Boiler
Item 1 to 3 : Relevant pipe 1.02 kg/kg content
Item 4 to 9 : Net to Net with accountability.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

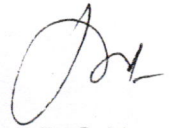
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Sl. No. 583
572-722
DT 23-12-14
DT 3-2-15

Subject: Application of M/S Thermax Limited for ratification of norms of
AA no- 3110058550 dt 30-05-13 & 3110058551 dt 30-05-13

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S Thermax Limited. The firm's representation of dated 27-08-14
has been examined. The description of export product was amended
as per firm's reply of dated 05-06-14. The firm may be asked to
submit justification with documentary evidence to examine the
request.

The above issues with the approval of IA(KKT)



B.C. Nayak
Development Officer
08-01-15

809/2014
16/11/2014

Mr Parveen Sharma Deputy DGFT, DGFT, NC-I
Deptt. of HI, UO No 3(02)/13-TSW(B)

dated

9



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

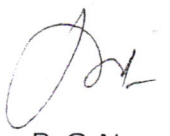
D/L

S.No. 584
AIR-123
DT-23-12-14
27-3-2-15

Subject: Application of M/S Thermax Limited for ratification of norms of
AA no- 3110058550 dt 30-05-13 & 3110058551 dt 30-05-13

DES-I, DGFT may kindly refer to the above mentioned licenses of
M/S Thermax Limited. The firm's representation of dated 27-08-14
has been examined. The description of export product was amended
as per firm's reply of dated 05-06-14. The firm may be asked to
submit justification with documentary evidence to examine the
request.

The above issues with the approval of IA(KKT)


B.C. Nayak
Development Officer
08-01-15

809/2014
16/11/2015

Mr Parveen Sharma Deputy DGFT, DGFT, NC-I
Deptt. of HI, UO No 3(02)/13-TSW(B)

dated


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC

8-27-585
Case No. A/R-140
At 3-215

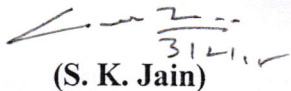
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 03/02/2015 - Case No. A/R-140 (M/s Dresser Rand India Private Limited) (Advance Authorization No. 0310782903 dated 26.05.2014)

Norms may be modified as under:

1. Import items at Sl. No. 113 to 133 (Pneumatic Actuators) as per amendment sheet No. 1 dated 5/12/2014 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/140-A/R dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC.

Sl. No. 586
Case No. AIR-141
A 3-215

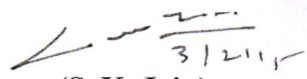
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 03/02/2015 - Case No. A/R-141 (M/s Dresser Rand India Private Limited) (Advance Authorization No. 0310777010 dated 03.04.2014)

Norms may be modified as under:

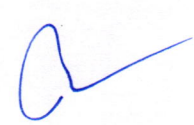
1. Import items at Sl. No. 173 to 214 (Pneumatic Actuators) as per amendment sheet No. 2 dated 11/9/2014 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/13/2015-TSW/141-A/R dated 03/02/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

Sp. No. 553
dt 3.8.15
75

DES-I Meeting 03/2/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
64	L&T	310786804	Item 1,2-as per of 19 C-1742 Item 3to 5 -as per of 21 C-1742 Item 6,7-Net to net with accountability Item 8to 10 as per 20 of C-1742
580	BHEL	0410124438	Repeat of AA 0410124437 as requested by the applicant
593	BHEL	0410153118	Repeat of AA 0410159250 (Air heater Components) as requested by the applicant

The committee may take a view

99. BOTIL / 5103910222 / As per Sub Committee Report.
(K.K.Tiwari)
Industrial Adviser

NC-I

42. Dec. Dev, .. 2687 | E.P. Piping for Boiler
Item 1. Relevant pipe 1.02 kg/kg content
Item 2. Net to net with accountability

43. Dec Dev: .. 2690 | E.P. : Piping for Boiler
Item 1 to 3 : Relevant pipe 1.02 kg/kg content
Item 4 to 9 : Net to Net with accountability.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

DES-I Meeting 03/2/2015

Sl. No. 99
at 3-2-15
76

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
64	L&T	310786804	Item 1,2-as per of 19 C-1742 Item 3to 5 -as per of 21 C-1742 Item 6,7-Net to net with accountability Item 8to 10 as per 20 of C-1742
580	BHEL	0410124438	Repeat of AA 0410124437 as requested by the applicant
593	BHEL	0410153118	Repeat of AA 0410159250 (Air heater Components) as requested by the applicant

The committee may take a view

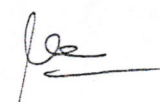
79 BOTIL / 5103910822 / As per Sub Committee Report-
(K.K.Tiwari)
Industrial Adviser

NC-I

42. Dee Dev, .. 2687 | E.P. Piping for Boiler
Item 1. Relevant pipe 1.02 kg/kg content
Item 2. Net to net with accountability

43. Dee Dev, .. 2690 | E.P. : Piping for Boiler
Item 1 to 3 : Relevant pipe 1.02 kg/kg content
Item 4 to 9 : Net to Net with accountability.





PARVEEN SHARMA
Dy. Director General
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Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11